#### THE INDIAN LEGAL SERVICE RULES, 1957

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and of all other powers enabling him in that behalf, the President hereby makes the following rules:-

#### SHORT TITLE AND COMMENCEMENT:

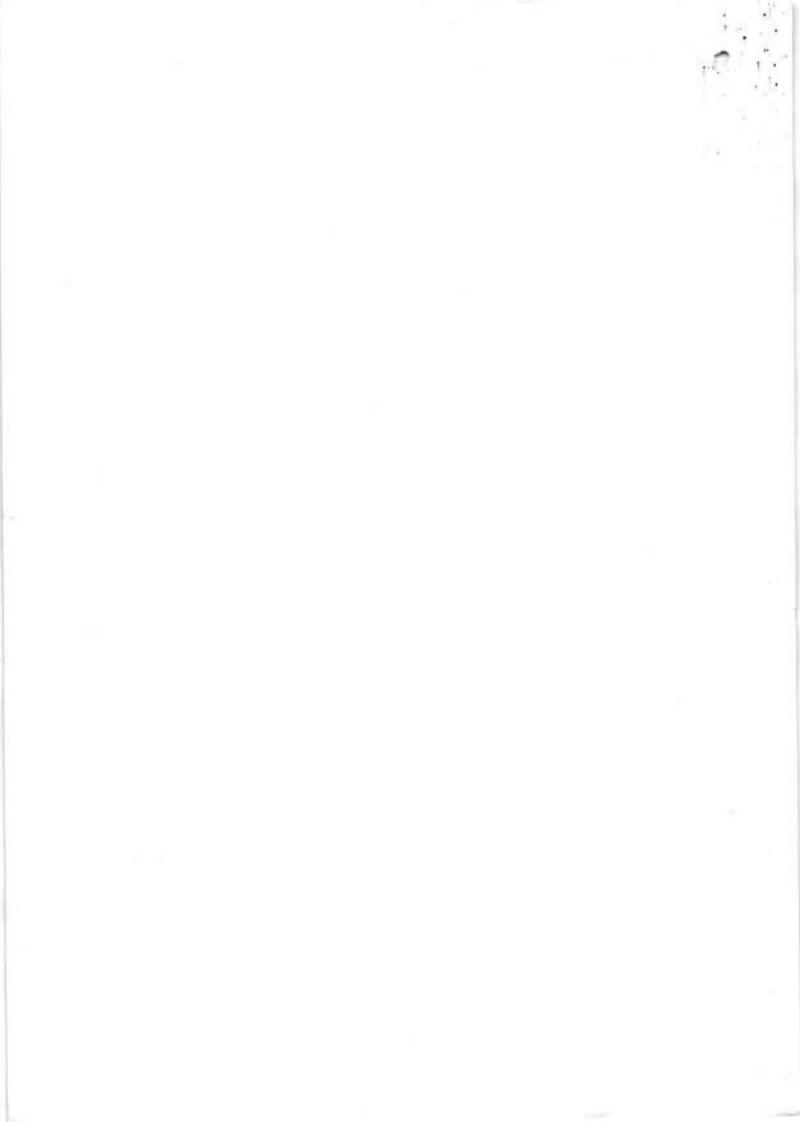
- These Rules be called the Indian Legal Service Rules, 1957.
- They shall come into force on the 1<sup>st</sup> day of October, 1957.

## 2. DEFINITIONS: In these rules.-

- a) 'Commission' means the Union Public Service Commission;
- b) 'Department' means the Department of Legal Affairs or the Legislative Department in the Ministry of Law;
- c) 'duty post' means any post in the Ministry of Law whether permanent or temporary of a category specified in the First Schedule:
- d) 'grade' means a grade of the Service;
- e) 'qualified legal practitioner' means
  - in relation to appointment to a duty post in Grade II by direct recruitment, an Advocate or a pleader who has practiced as such for at least thirteen years, or an attorney of the High Court of Bombay or Calcutta who has practiced as such attorney and an advocate for a total period of at least eleven years;
  - ii) in relation to appointment to a duty post in Grade III by direct recruitment, an advocate or a pleader who has practiced as such for at least ten years, or an attorney of the High Court of Bombay or Calcutta who has practiced as such for at least eight years or has practiced as such attorney and an advocate for a total period of at least eight years:
  - iii) in relation to appointment to a duty post in Grade IV by direct recruitment, an advocate or a pleader who has practiced as such for at least seven years, or an attorney of the High Court of Bombay or Calcutta who has practiced as such for at least five years or has practiced as such attorney and an advocate for a total period of at least five years;
- f) 'Schedule' means a Schedule to these rules; and
- g) 'Service' means the Indian Legal Service constituted under rule 3.

GSR 3084 dtd. 25.9.57 [P. 1-4/ notified copy]

> GSR 72 dtd. 18.12.78 [P. 27/ notified copy]



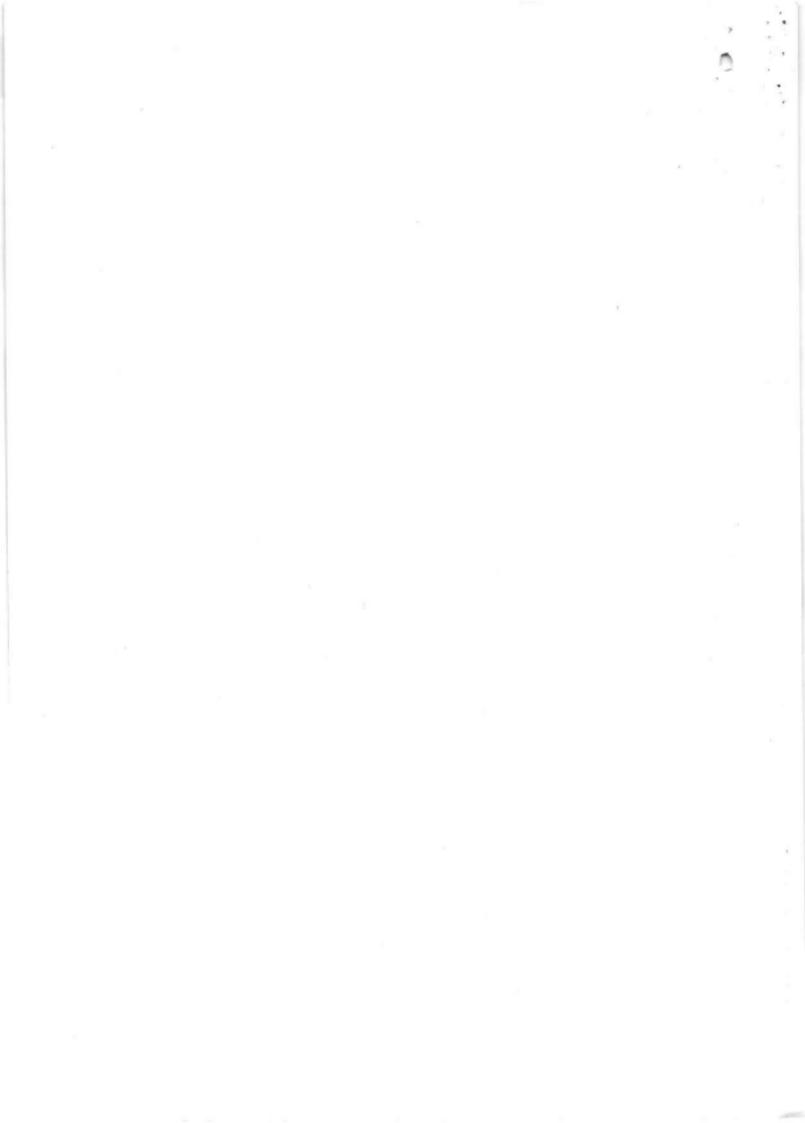
## CONSTITUTION OF INDIAN LEGAL SERVICE:

 There shall be constituted a Service to be known as the Indian Legal Service.

 There shall be four grades in the service and each grade shall consists of the duty posts specified in the First Schedule.

## 4. MEMBERS OF THE SERVICE:

- The following persons shall be members of the Service with effect from the date indicated against them:-
  - Persons appointed to the Service at the commencement of these rules under rule 5, from the date of such commencement;
  - Persons appointed to the Service after such commencement but before the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date they were so appointed;
  - c) Persons other than those referred to in clauses (a) and (b) holding duty posts t the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date of such commencement; and
  - d) Persons appointed to duty posts after the commencement of the Central Legal Service (Second Amendment) Rules, 1963 from the date they are so appointed.
- 2) A Member of the Service holding any duty post in any grade immediately before the commencement of the Central Legal Service (Second Amendment) Rules, 1963 shall, on such commencement be deemed to be a member of the Service in that grade.
- A person appointed to any duty post in any grade after the commencement of the Central Legal Service (Second amendment) Rules, 1963 shall be a member of the Service in that grade.
- Any person who, before the commencement of the Central Legal Service (Second Amendment) Rules, 1963, was a member of the Service in any grade and was appointed to any duty post in a higher grade for any period before such commencement shall be deemed to have been appointed to that higher grade for such period.



 The Central Government may at the commencement of these rules appoint to the Service any person-

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 a) who at the commencement of these rules is holding any post specified in part A of the Second Schedule; or

b) any person who, while holding any such post or any post specified in part B of the Second Schedule, was temporary appointed to any other civil post under the Central Government and has been continuously holding that or any other post under the Central Government until the commencement of these rules.

 Every person appointed to the service under Sub-rule (1) shall be appointed to one of the grades.

## Filling up duty posts.-

A duty post in Grade I or Grade II, barring the duty post (1) of Grade II of the Service cadre of Legal Advisers and Grade II of the Service cadre of Government Advocates, shall be filled by promotion of a member of the Service in the next lower grade failing which by direct recruitment. The duty post of Grade II of the Service cadre of Legal Advisers (Additional Legal Adviser) shall be filled 90% by promotion failing which by deputation and 10% by direct recruitment. The duty post of Grade II of the Service cadre Government Advocates (Additional Government Advocate) shall be filled 33.33% by promotion failing which by deputation and 66.67% by direct recruitment.

(2) A duty post in Grade III of the Service shall be filled alternatively by direct recruitment and by promotion of a

member of the Service in Grade IV.

A duty post in Grade IV of the Service, barring the duty (3)post in Grade IV of the Service cadre of Legal Advisers, Grade IV of the Service cadre of Government Advocates and Grade IV of the Service cadre of Law Officers in the Law Commission of India, shall be filled by promotion of persons holding any post specified in the Third Schedule and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). A duty post in Grade IV of the Service cadre of Legal Advisers shall be filled by promotion of persons holding any post specified in the Third Schedule under the Service cadre of Legal Advisers and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). A duty post in Grade IV of the Service cadre of Government Advocates shall be filled by promotion of persons holding the post specified in the Third Schedule

GSR 358(E) dtd. 10.5.08 (P. 44-50/ notified copy) under the ILS cadre of Government Advocates and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). The officers holding the post in the Third Schedule under the Service cadre of Government Advocates will be eligible for promotion if they are eligible for enrollment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules. A duty post in Grade IV of the Service cadre of Law Officers in the Law Commission of India shall be filled 20% by promotion of persons holding post specified in the Third Schedule under the Service cadre of Law Officers, 40% by deputation/absorption; and 40% by direct recruitment.

## 6-A. FILLING OF DUTY POSTS BY DEPUTATION/ABSORPTION:

The field of selection for deputation/absorption to the various grades shall be as under:

Additional Legal Adviser (PB-4, Rs.37,400-67,000/- plus Grade Pay Rs.8,700/-)

#### Deputation

Officers of the Central Government:

(a) (i) holding analogous post on regular basis in the parent cadre/department; or (ii) with five years' service in the grade rendered after appointment on regular basis in posts in the scale of pay of Rs.12,000-16,500/- or equivalent in the parent cadre/department; and

(b) possessing the educational qualifications and experience prescribed for direct recruitment under rule 7.

Additional Government Advocate (Rs.14,300-18,300)

#### Deputation

Officers of the Central Government;

(a) (i) holding analogous post on regular basis in the parent cadre/department; or (ii) with five years' service in the grade rendered after appointment thereto on regular basis in posts in PB-3, Rs.15,600-39,100/- plus Grade Pay Rs.7,600/-or equivalent in the parent cadre/department; and (b) possessing the educational qualifications and experience for direct recruitment prescribed under rule 7 and is eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules.

Grade IV of the Service cadre of Law Officers of the Law Commission of India [PB-3, Rs.15,600-39,100/- plus Grade Pay Rs.6,600/-]

Deputation/absorption

Officers of the Central Government:

- (a) (i) holding analogous post on regular basis in the parent cadre/department; or
  - (ii) with five years' service in the grade rendered after appointment thereto on regular basis in posts in the Pay Band-3 of Rs.15,600-39100/- plus Grade Pay-Rs.5400/- or equivalent in the parent cadre/department; or
  - (iii) with six years' service in the grade rendered after appointment thereto on regular basis in post Pay Band-2 of Rs.9,300-34,800/- plus Grade Pay-Rs.4800/-or equivalent in the parent cadre/department; and
- (b) possessing the educational qualifications and experience prescribed for direct recruitment under rule 7.

The period of deputation shall be three years, which may in special circumstances, be extended to five years as the Central Government may think fit".

## 7. APPOINTMENT TO DUTY POST BY DIRECT RECRUITMENT:

- A person shall not be eligible for appointment by direct recruitment
  - a) to a duty post in Grade I, unless he holds a Degree in Law of a recognized University or equivalent and unless he has been a member of the Indian Civil Service permanently allotted to the judiciary or of a State Judicial Service for a period of not less than sixteen years or has held a superior post in the legal department of a State for a period of not less than sixteen years or a Central Government servant who has had experience in legal affairs for not less than sixteen years;
  - b) to a duty post in Grade II, unless he holds a Degree in Law of a recognized University or equivalent and unless he has been a member of a State Judicial Service for a period of not less than thirteen years or has held a superior post in the legal department of a State for a

(a), (b), (c) & (d) GSR 872 dtd, 9.11.87 [P. 35/ notified copy]



c) to a duty post in Grade III, unless he holds a Degree in Law of a recognized University or equivalent and unless he has been a member of a State Judicial Service for a period of not less than ten years or has held a superior post in the legal department of a State for a period of not less than ten years or a Central Government servant who has had experience in legal affairs for not less than ten years or possesses a Master's Degree in Law and has had teaching or research experience in Law for not less than eight years or is a qualified legal practitioner of not less than 35 years.

d) to a duty post in Grade IV, unless he holds a Degree in Law of a recognized University or equivalent and unless he has been a member of a State Judicial Service for a period of not less than seven years or has held a superior post in the legal department of a State for a period of not less than seven years or a Central Government servant who has had experience in legal affairs for not less than seven years or possesses a Master's Degree in Law and has had teaching or research experience in Law for not less than five years or is a qualified legal practitioner of not less than 30 years.

Note 1- The upper age limit for direct recruitment under clauses (a) to (d) of sub-rule (1) shall be as follows:-

Grade I : Preferably below 50 years
Grade II : Preferably below 50 years

Grade III : 50 years Grade IV : 40 years

Note 2- The upper limit in respect of all the above posts is relaxable for Government servants up to five years in accordance with the instructions and order issued by the Central Govt.

Note 3- The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (other than in the Andaman and Nicobar Islands and Lakshadweep).

 In making appointment by direct recruitment to a duty post in Grade I, Grade II, Grade III or Grade IV, preference shall be given:-

i) to a person (not being a member of a State Judicial Service or a legal practitioner) with experience in legal advice work if such post is in the Legal Adviser Service cadre in the Department of Legal Affairs, research work if such post is in the Law Officer Service cadre in the GSR 1161(E) dtd.17.10.86 [P. 33/ notified copy]

GSR 358(E) dtd. 10,5.08 [P. 41-50/ notified copy] Department of Legal Affairs and experience of inigation work if such post is in the Government Advocate Service cadre of the Department of Legal Affairs. Further, in making appointment by direct recruitment to any duty post in the Government Advocate Service cadre in the Department of Legal Affairs, the candidate should be eligible for enrollment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules.

- to a person with experience in legislative drafting, if such post is in the Legislative Department.
- Every direct recruitment to a duty post shall be in consultation with the Commission unless such consultation is not necessary under the general regulations in force in that behalf.
- For the purposes of sub-rule (1):
  - a) in computing the period during which a person has held any office in the State Judicial Service or in the Legal department of a State or under the Central Government, there shall be included any period during which he has held any of the other aforesaid offices or any period during which he has been a legal practitioner;
  - b) in computing the period during which a person has been a qualified legal practitioner, there shall be included any period during which he has hold any office in the State Judicial Service or has held a superior post in the legal department of a State or has been a Central Government servant having experience in legal affairs.

#### 8. PROMOTIONS:-

- A person shall not be eligible for promotion:-
  - to a duty post in Grade I, unless he has held a duty post in Grade II for the period of not less than two years, or unless he has held duty post Grade II and Grade III for a total period of not less than six years;

 to a duty post in Grade II, unless he has held a duty post in Grade III for a total period of not less than three years;

- iii) to a duty post in Grade III, unless he has held a duty post in Grade IV for a total period of not less than three years;
- iv) to a duty post in Grade IV, unless he has held one or more posts specified in the Third Schedule and possesses six years' regular service in post of Superintendent (Legal) (PB-2 Rs.9300-34,800/-

(i), (ii) & (iii) GSR 1608 dtd. 28.9.63 [P.5-17/ notified copy]

GSR 904(E) dtd. 27.12.11 [P. 54-55/ notified copy] plus Grade Pay of Rs.4800/-) failing which eight years' combined regular service in the posts of Assistant (Legal) (PB-2 Rs.9300-34,800/- plus Grade Pay of Rs.4600/-) and Superintendent (Legal) (PB-2 Rs.9300-34,800/- plus Grade Pay of Rs.4800/-) out of which three years' regular service shall be in the post of Superintendent (Legal);

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possesses seven years' regular service in the posts of Junior Central Government Advocate/Librarian Grade-I (PB-2 Rs.9300-34,800/- plus Grade Pay of Rs.4600/-):

Provided that for promotion to a duty post in Grade-IV in the Government Advocate Service Cadre in the Department of Legal Affairs, the person shall be eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1966, as amended from time to time, and for registration as an Advocate-on-Record of that Court under the said rules.

Note: 1: In the case of officers who are holding any of the posts mentioned in the Third Schedule on regular basis on the date of commencement of the Indian Legal Service (Amendment) Rules, 1987, the eligibility service for promotion to posts in Grade IV shall be three years' regular service in the feeder grade.

GSR 658 dtd. 11.8.87 [P. 34/ notified copy]

Note: 2: Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors shall also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note:3: The eligibility list for promotion to the grade of Assistant Legal Adviser shall be prepared with reference to the date of completion of the prescribed qualifying service by the officers in the respective grade or post.",

GSR 1416 dtd. 15.7.68 [P. 187 notified copy]

Every person promoted to a duty post in any grade under this
rule shall be initially appointed to that post in an officiating
capacity.

(3) & (4) GSR 1608 dtd. 28.9.63 [P. 5-17/ notified copy]

- 4) Every promotion for a period exceeding three months shall be by selection made on the recommendation of the Departmental Promotion Committee constituted for the purpose in accordance with the general rules in force in that behalf.
- 5) In computing for the purposes of this rules, the period for which a person has held a duty post in any grade or, as the case may be, a post specified in the Third Schedule,

GSR 1423 dtd. 12.7.68 [P. 19/ notified copy]

- any period for which he has held such duty post in any grade, or, as the case may be, a post specified in the Third Schedule, on ad-hoc basis shall be excluded;
- ii) There shall be included-
- any period for which he has held a duty post in a higher grade;
- any period of his deputation for which he would have held that duty post but for his deputation;
- c) any period for which he has held a post which, in the opinion of the Central Government, corresponds to or is higher than such duty post, or as the case may be, a post specified in the Third Schedule.

#### 9. PROBATION

 Every person appointed to a duty post, whether by direct recruitment or by promotion shall be on probation for a period of two years.

GSR 1608 dtd. 28:9.63 [P. 5-17/ notified copy]

- The Central Government may, in the case of any such person extend or reduce the period of probation.
- At any time during the period of probation and without any reasons, being assigned, a person appointed to a duty post on probation may,-
  - i) if he is appointed thereto by direct recruitment be discharged from service in that post;
  - if he is appointed thereto by promotion, be reverted to the post held by him immediately before such promotion.

4) In computing for the purposes of this rule the period for which person is on probation in a duty post, there may be included the period for which he has officiated in that duty post.

## 10. SUBSTANTIVE APPOINTMENTS TO DUTY POSTS:

Appointments of members of the Service to duty posts in any grade in a substantive capacity shall be made in accordance with the general rules in force in that behalf.

GSR 1608 dtd. 28.9.63 [P. 5-17/ notified copy]

#### 11. SENIORITY:

(1) A list of members of the service shall be maintained separately for Legislative Department and each of the three cadres in the Department of Legal Affairs as indicated in the 'First Schedule' to these rules, in the order of their seniority.

GSR 358(E) dtd. 10.5.08 [P. 44-50/ notified copy]

(2) The seniority of members of the service in each Department shall be determined in accordance with the general instructions issued by the Central Government in that behalf, from time to time.

## 12A. BENEFIT OF ADDED YEARS OF SERVICE FOR SUPERANNUATION PENSION:

The benefit of addition to qualifying service for the purpose of superannuation pension shall be admissible to the members of the Service, who are appointed to the Service by direct recruitment from open market in terms of rule 30 of the Central Civil Services (Pension) Rules, 1972, as applicable to them from time to time.

## 13. OTHER CONDITIONS OF SERVICE:

The conditions of service of members of the Service in respect of matters for which no provision is made in these rules shall, unless the Central Government otherwise orders be the same as are applicable from time to time to officers of the Central Civil Services, Class I.

GSR 1608 dtd. 28.9.63 [P. 5-17/ notified copy]

## 14. AMENDMENT OF FIRST SCHEDULE:

The Central Government may, by order, amend the First Schedule from time to time by way of addition of any post thereto as duty post or alteration of the strength of duty posts or pay or time-scale of pay and when the First Schedule is so amended, any reference to that Schedule in these rules, shall be construed as a reference to such Schedule as so amended.

### 14-A. POWER TO RELAX:

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing and, in consultation with the Union Public Service commission relax any of the

GSR 1981 dtd. 7.7.69 [P. 22/ notified copy] provisions of these rules with respect to any class or category or persons or any posts.

## 14-B. SAVING:

Nothing in these rules shall affect reservations and other concessions required to be provided for Scheduled Castes and Scheduled Tribes and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

### 15. <u>INTERPRETATION</u>:

If any question arises relating to the interpretation of these rules, the decision of the Central Government thereon shall be final.

#### FIRST SCHEDULE (See rules 2(c), 3(2), 12 and 14) THE INDIAN LEGAL SERVICE (TOTAL STRENGTH: 146) COMPOSITION

GSR 358(E) did. 10.5:08 [P. 44-50/ notified copy]

			Depa	artment of	Legal A	ffairs	David Salara			
	Indian Legal Service cadre of Legal Advisers in the Main Secretariat and Branch Secretariats at Mumbai, Kolkatta, Chennai and Bangalore			Indian Legal Service cadre of Law Officers in the Law Commission of India			Indian Legal Service cadre of Government Advocates in the Central Agency Section and the Branch Secretariats at Mumbai and Kolkatta			
Grade	Desig- nation	Perm- anent	Temp orary	Desig- nation	Perm anent	Temp	Desig- nation	Perm- anent	Temp- orary	
I	Joint Secretary and Legal Adviser	13	Nil	Joint Secretary and Law Officer	Nil	1	Senior Gover- nment Advocate	3	Nil	
П	Additio- nal Legal Adviser	19	Nil	Additio- nal Law Officer	Nil	2	Additio- nal Gover- nment Advocate	8**	1	
Ш	Deputy Legal Adviser	16	Nil	Deputy Law Officer	Nil	3	Deputy Gover- nment Advocate	3	Nil	
IV	Assistant Legal Adviser	36	Nil	Assistant Law Officer	5	Nil	Assistant Gover- nment Advocate	4	Nil	

The Central Government has, in exercise of the powers conferred by rule 14 of the principal rules vide its order number 81 dated 27th September, 2007 de-merged the cadre of Government Counsels in the Service in the Department of Legal Affairs and created three different cadres within that department consisting of the following cadres with duty posts as under:-

Legal Advisers Service cadre in the Main and Branch Secretariats:-

Name of the duty post	Grade	Scale of pay
Joint Secretary and Legal Adviser	Grade I	PB-4, Rs.37,400-67,000/- plus Grade Pay Rs.10,000/-
Additional Legal Adviser	Grade II	
Deputy Legal Adviser	Grade III	PB-3, Rs.15,600-39,100/- plus Grade Pay Rs.7,600/-
Assistant Legal Adviser	Grade IV	PB-3, Rs.15,600-39,100/- plus Grade Pay Rs.6,600/-

GSR 275(E) dtd. 28.3.11 [P.51-53/ notified copy] Law Officer Service cadre in the Law Commission of India:-

Name of the duty post	Grade	Scale of pay
Joint Secretary and Law Officer	Grade I	PB-4, Rs.37,400- 67,000/- plus Grade Pay Rs.10,000/-
Additional Law Officer	Grade II	PB-4, Rs.37,400- 67,000/- plus Grade Pay Rs.8,700/-
Deputy Law Officer	Grade III	PB-3, Rs.15,600- 39,100/- plus Grade Pay Rs.7,600/-
Assistant Law Officer	Grade IV	PB-3, Rs.15,600- 39,100/- plus Grade Pay Rs.6,600/-

Government Advocate Service cadre in the Central Agency Section and Branch Secretariats in Mumbai and Kolkatta:-

Name of the duty post	Grade	Scale of pay
Senior Government Advocate	Grade I	PB-4, Rs.37,400- 67,000/- plus Grade Pay Rs.10,000/-
Additional Government Advocate	Grade II	PB-4, Rs.37,400- 67,000/- plus Grade Pay Rs.8,700/-
Deputy Government Advocate	Grade III	PB-3, Rs.15,600- 39,100/- plus Grade Pay Rs.7,600/-
Assistant Government Advocate	Grade IV	PB-3, Rs.15,600- 39,100/- plus Grade Pay Rs.6,600/-

GSR 751(E) dtd 28.12.05 [P. 41-49/ notified copy]

Legislative Department									
Grade	Designation	Permanent	Temporary	Scale of Pay					
1	Joint Secretary and Legislative Counsel	5	1	PB-4, Rs.37,400- 67,000/- plus Grade Pay Rs.10,000/-					
II ,	Additional Legislative Counsel	4	Nil	PB-4, Rs.37,400- 67,000/- plus Grade Pay Rs.8,700/-					
Ш	Deputy Legislative Counsel	9	Nil	PB-3, Rs.15,600- 39,100/- plus					



***				Grade Pay Rs.7,600/-
IV	Assistant Legislative Counsel	13	Nil	PB-3, Rs.15,600- 39,100/- plus Grade Pay Rs.6,600/-

Cadre Stre	ngth of Indian Legal Service Justice	e in the Ministry of Law and
Grade	Permanent posts	Temporary posts
I	21	2
II	31	3
III	28	3
IV	58	Nil

\*\* The single post of Government Advocate in the scale of Rs.16400-20000 in Central Agency Section of the Department of Legal Affairs stands downgraded from the pay scale of Rs.16400-20000 to the pay scale of Rs.14300-18300 with effect from 1st December, 2007

# THIRD SCHEDULE (See rule 6(3) and 8(1) (iv)) POSTS IN THE MINISTRY OF LAW AND JUSTICE

Department of Legal Affairs

GSR 358(E) dtd. 10.5.08 [P. 44-50/ notified copy]

Feeder post to the	Feeder post to the	Feeder post to the
Legal Adviser cadre of	Law Officer cadre of	Government Advocate
the Service	the Service	cadre of the Service
Superintendent     (Legal)     Librarian (Grade I)	Superintendent (Legal) in Law Commission of India	Junior Central Government Advocate

Legislative Department

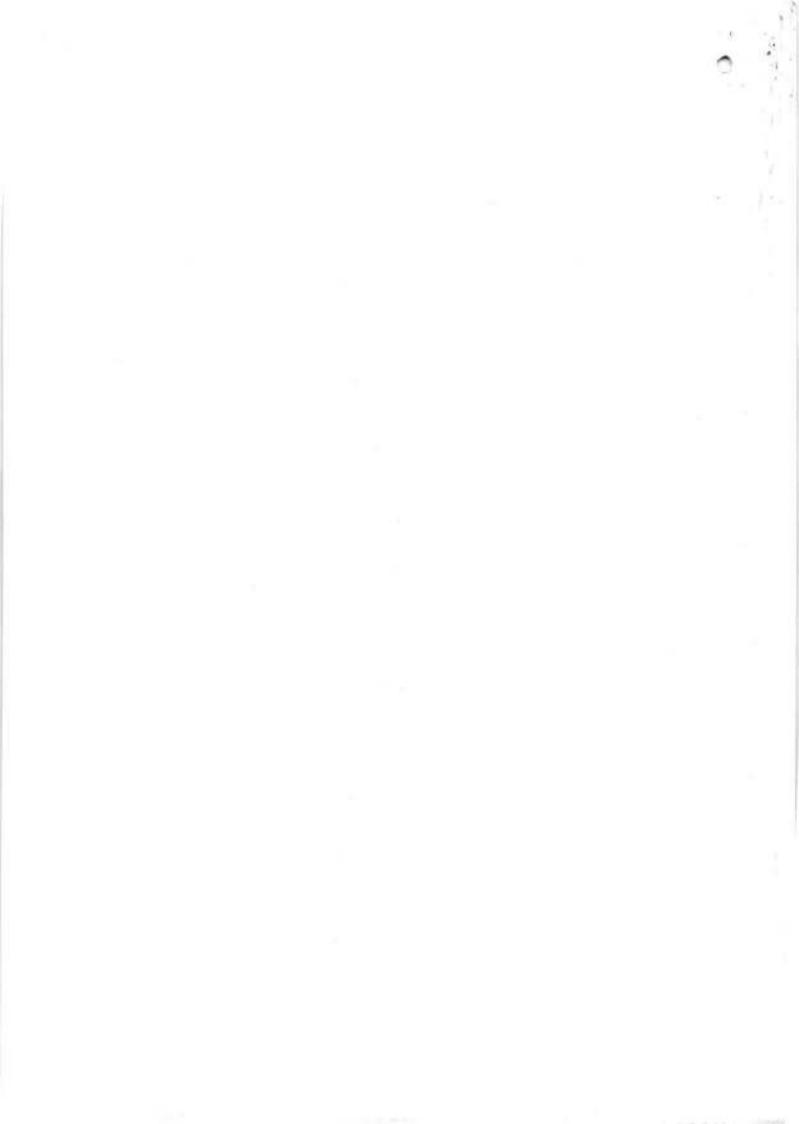
Superintendent (Legal) in the Legislative Department".

Note: The principal rules were published in the Gazette of India vide number SRO:3084-A (CLSR), dated 25.9.1957 and subsequently amended vide number:

dtd. 27.12.11 [P. 54-55/ notified copy]

GSR 904(E)

- (i) GSR 1608, dated 28.09.1963;
- (ii) GSR 1416, dated 27.07.1968;
- (iii) GSR 1423, dated 27.07.1968;
- (iv) GSR 1050, dated 03.05.1969;
- (v) GSR 1981, dated 23.08.1969;
- (vi) GSR 1900, dated 21.11.1970;
- (vii) GSR 2, dated 06.01.1979;
- (viii) GSR 72, dated 20.01.1979;
- (ix) GSR 658, dated 12.05.1979;
- (x) GSR 270(E), dated 29.03.1982;
- (xi) GSR 668, dated 17.09.1983;



(xii) GSR 1161(E), dated 22.10.1986;

(xiii) GSR 658, dated 29.06.1987;

(xiv) GSR 872, dated 28.11.1987;

(xv) GSR 658, dated 20.08.1988;

(xvi) GSR 176, dated 10.08.1988;

(xvii) GSR 228(E), dated 21.03.2003;

(xviii) GSR 751(E), dated 28.12.2005;

(xix) GSR 358 (E), dated 10.5.2008;

(xx) GSR 275 (E), dated 28.3.2011; and

(xxi) GSR 904 (E), dated 27.12.2011.



# The Eazette



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#### EXTRAORDINARY

#### PART II-Section 3

#### PUBLISHED BY AUTHORITY

0.456-A] NEW DELHI, FRIDAY, SEPTEMBER 27, 1957/ASVINA 5, 1879

Pig. sec. 3-556.5 sec: MINISTRY OF LAW AND Delhi, the 25th September, 1957

S.R.O. 3084-A.(C.L.S.R.).—In exercise of the powers conferred by the proviso article 309 of the Constitution of India and of all other powers enabling him that behalf, the President hereby makes the following rules:—

Short title and commencement.—(1) These rules may be called the Central Service Rules, 1957.

2) They shall come into force on the 1st day of October, 1957.

#### Definitions .- In these rules,-

- (a) 'duty post' means any post in the Ministry of Law, whether permanent or temporary, of a category specified in column 3 of the First Schedule;
- (b) 'grade means a grade of the Service;
- (c) 'qualified legal practitioner' means—
  - (i) an advocate of a High Court who has practised as such for at least seven years; or
  - (ii) an attorney of the High Court of Bombay or Calcutta who has practised as such for at least five years;
- (d) 'Schedule' means a schedule to these rules; and
- (e) 'Service' means the Central Legal Service constituted under rule 3.

Constitution of the Central Legal Service.—There shall be constituted a ce to be known as the Central Legal Service consisting of—

- (a) persons appointed to the Service at the commencement of these rules under rule 6; and
- (b) persons recruited to the Service after such commencement under rule 7.

Strength and composition of the Service.—(1) There shall be four grades in Service.

The strength and composition of the Service and of each grade thereof be as specified in the First Schedule.

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5 Filling of duty posts.—Every duty post shall be filled by appointment thereto of...

- (a) a member of the Service in the appropriate grade; or
- (b) any other person eligible for recruitment to the Service in the appropriate grade:

Provided that no person shall be appointed to a duty post under clause (b) for a period exceeding four years at a time.

- 6. Initial appointments to the Service.—(1) The Central Government may at the commencement of these rules appoint to the Service any person—
  - (a) who at the commencement of these rules is holding any post specified in Part A of the Second Schedule; or
  - (b) any person who, while holding any such post or any post specified in Part 'B of the Second Schedule, was temporarily appointed to any other civil post under the Central Government and has been continuously holding that or any other post under the Central Government until the commencement of these rules.
- (2) Every person appointed to the Service under sub-rule (1) shall be appointed to one of the grades.
- 7. Recruitment to the Service.—The Central Government may after the com-
  - (a) in Grade I, any person who has been a member of the Indian Civil Service permanently allotted to the judiciary or of a State judicial service for a period of not less than sixteen years or has held a superior post in the legal department of a State for a period of not less than ten years or is a Central Government servant who has had experience in legal affairs for not less than sixteen years;
  - (b) in Grade II, any person who has been a member of a State judicial service for a period of not less than thirteen years or has hold a superior post in the legal department of a State for a period of not less than seven years or is a Central Government servant who has had experience in legal affairs for not less than thirteen years;
  - (c) in Grade III, any person who has been a member of a State judicial service for a period of not less than ten years or has held a superior post in the legal department of a State for a period of not less than five years or is a Central Government servant who has had experience in legal affairs for not less than ten years;
  - (d) in Grade IV, any person who has been a member of a State judicial service for a period of not less than ten yeads or has held a superfor post in the legal department of a State for not less than three years or is a Central Government servant who has had experience in legal; affairs for not less than seven years or is a qualified legal practitioner of not less than 30 and not more than 45 years of age.
- Promotions.—(1) The Central Government may promote a member of the Service from a lower grade to a higher grade whether in a substantive or officiating capacity.
  - (2) Every such promotion shall be by selection.
- Seniority.—(1) Members of the Service in a higher grade shall be senior to those in a lower grade.
- (2) Seniority of members of the Service in any one grade shall be determined in accordance with the period of continuous service in a duty post in that grades

Provided that the seniority of members of the Service appointed under rule 6 shall be determined by the Central Government having due regard to the posts previously held by them under the Central Government and the length of service therein.

- (3) For the purposes of this rule, continuous service in a duty post in a grade shall include—
  - (a) any service in a duty post in a higher grade;



- (b) any service on deputation in a post which, in the opinion of the Central Government, is not lower than the duty post in status or responsibility; and
- (c) any service in a post specified in the Second Schedule which, in the opinion of the Central Government, corresponds to or is higher than the duty post.
- (4) Nothing in this rule shall be deemed to preclude the Central Government from determining the seniority of any member of the Service in such other manner as it deems fit if the special circumstances of his case so require.
- 10. Pay.—(1) The pay or time-scale of pay admissible to a member of the gervice, or to the incumbent of a duty post, in any grade shall be as specified in respect of that grade in column 5 of the First Schedule.
- (2) Where a person is appointed to any grade, his initial pay in that grade shall be at the lowest stage of the time-scale:

Provided that the Central Government may for special reasons direct such

- (3) Any person appointed to the Service under rule 6 shall draw initial pay the time-scale of the appropriate grade at such stage as the Central Government may direct.
- 11. Probation.—(1) Every person recruited to the Service after the commencement of these rules under rule 7 shall be appointed to the Service on probation for a period of one year, and any person appointed to the Service at the commencement thereof under rule 6 may be so appointed on probation for such period not exceeding one year as the Central Government may in each case determine.
- (2) The Central Government may in the case of any person extend or reduce the period of probation.
- (3) A probationer shall be liable to be discharged from the Service at any time without assigning any reasons.
- 12. Other conditions of service.—The conditions of service of members of the Service in respect of matters for which no provision is made in these rules shall be the same as are for the time being applicable to other officers of the Government of India of corresponding status.
- 13. Regulations.—The Central Government may make regulations, not inconsistent with these rules, to provide for all matters for which provision is accessary or expedient for the purpose of giving effect to these rules.
- 14. Interpretation:—If any question arises relating to the interpretation of these rules, the decision of the Central Government thereon shall be final.

#### FIRST SCHEDULE

(See rules 2(0), 4(1), 4(2) & 10) Central Legal Service (Total strength—28)

#### Composition of grade

Grade		Strength		Pay on time and of	
		of grade	Designation of posts	Number of posts	
(i)	nels a	(2)	(3)	(4)	(5)
ade I	100	4	Additional Secretary & Chief Draftsman	I	*Rs. 2,750/
			Joint Secretary & Legal Adviser	2 ]	
			Joint Secretary & Draftsman	1 ]	rRs. 2,250/

Rs. 3,500/- for members of the Indian Civil Service and for pre-1931 entrants: within the meaning assigned to that expression in the Central Civil Services (Revision of pay) Ruels, 1947.

†Rs. 3,000 for members of the Indian Civil Service and for pre-1931 entrants' within the meaning ing assigned to that expression in the Central Civil Services (Revision of pay) Rules, 1949.



1	- 1	, 2 3		4			5	
Grade II	255	5	Additional Legal Adviser		(12)	3	7	Rs. 1,600—100—
14			Additional Draftsman			N	Ĵ	2,000,
Grade III	134	6	Deputy Legal Adviser		338	3	1	Rs. 1,100—50— 1,300—60—1,600.
			Deputy Draftsman	•	25	3	ĵ	1,300-60-1,600.
Grade IV		13	Assistant Legal Adviser		2	7	1	
			Assistant Dreftsman		:0	1	1	Rs. 800—50—1,150.
920			Deputation Reserve		98	3	1	
,			Leave Reserve .	٠	*	2	}	

#### SECOND SCHEDULE

Superior Posts in the Ministry of Law.

[See rules 6(1) and 9(3)]

#### PART A

Additional Secretary and Chief Draftsman.

Joint Secretary.

Joint Secretary and Draftsman.

Additional Draftsman.

Deputy Secretary.

Deputy Draftsman.

Under Secretary.

Assistant Draftsman.

#### PART B

Joint Secretary and Senior Additional Draftsman.

Second Solicitor.

Assistant Solicitor.

[No. F. 57(1)/56-Adm.I.] K. V. K. SUNDARAM, Secv.



·ii) against "Grade I

- (a) in column 2, for the figure "6", the fare "7" shall be substituted; and
- (b) in column 4, against 'he entry "Jot Secretary and Draftsman" in column 3 for the figure "1" the fire "2" shall be substituted.
- 3. These rules shall be deemed to have core into force on and from the 1st geptember, 1963.

1 [No. F. 34(3)/62-Adm. I(L.A).]

V. S. JETLEY, Jt. Secy. and Legal Adviser.

## (Department of Leg. Affairs)

## New Delhi the 28th Scember 1963

- G.S.R. 1608.—In exercise of the powers corred by the proviso to article 309 of the Constitution of India and of all other wers enabling him in that behalf, the President hereby makes the following rulesurther to amend the Central Legal Service Rules. 1957, namely:—
- 1. Short title.—These rules may be called a Central Legal Service (Second Amendment) Rules, 1963.
- 2. For rule 2 of the Central Legal Service Res, 1957 (hereinafter referred to as the 'principal Rules'), the following rule shall substituted, namely:—
  - "2. Definitions.-In these rules,-
    - (a) 'Commission' means the Union Pub? Service Commission;
  - (b) 'Department' means the Department of Legal Affairs or the Legislative.

    Department in the Ministry of Law;
  - (c) 'duty post' means any post in the mistry of Law, whether permanent or temporary, of a category specified in columns 4 and 7 of the First Schedule;
    - (d) 'grade' means a grade of the Serve;
    - (e) 'qualified legal practitioner' mear-
    - (i) in relation to appointment to duty post in Grade III by direct recruitment, an advocate or a pleader no has practised as such for at least ten years or an attorney of the High Curt of Bombay or Calcutta who has practised as such for at least eight yers;
    - (ii) in relation to appointment to duty post in Grade IV by direct requitment, an advocate or a pleade who has practised as such for at least seven years or an attorney of the High Court of Bombay or Calculation has practised as such for at least five years;
    - (f) 'Schedule' means a Schedule to the rules; and
- (g) 'Service' means the Central Legal Stvice constituted under rule 3.2.

  3. Rule 3 of the principal Rules shall be resumbered as sub-rule (1) thereof
  - (i) in sub-rule (1) as so re-numbered the following shall be omitted namely:—

"consisting of—

(a) persons appointed to the Sevice at the commencement of these rules us persons appointed to the Sevice at the commencement of these

rules under rule 6; and

(b) persons recruited to the grvice after who commencements under rule 7."; and

(ii) after sub-rule (1) as so re-numberd, the following sub-rule shall be inserted, part sub-rule (1) as so re-numberd, the following sub-rule shall be inserted.



"(2) There thall be to grades in the Strvice and each grade to posts scified in the First Schedule." 4. For rule 4 and 5 of the princial Rules, the following rule shall be substituted. Bamely:-

"4. Members of the Service\_(1) The following persons shall be men as of the Service with effect from he tate indicated against them :-

- (a) persons appointed the Service at the commencement of these rules under rule 5, from 1- date of such commencement;
- (b) persons appointed the Service after such commencement but before the commenceme of the Central Legal Service (Second Amendment) Rules, 1963, rom the date they were so appointed:
- (c) persons other thathose referred to in clauses (a) and (b) holding duty posts at the comm.cement of the Central Legal Service (Second Amendment) Rules, 1963, om the date of such commencement; and
- (d) persons appointe to duty posts after the commencement of the Central Legal Service (Sond Amendment) Rules, 1963, from the date
- (2) A member of the Serce holding any duty post in any grade immediately before the commenceent of the Central Legal Service (Second Amendment) Rules, 1963, sha on such commencement, be deemed to be a member of the Service in thegrade.
- (3) A person appointed tony duty post in any grade after the commencement of the Central Legal Seice (Second Amendment) Rules, 1963 shall be
- (4) Any person who, before the commencement of the Central Legal Service (Second Amendment) ales, 1963, was a member of the Service in any grade and was appointed any duty post in a higher grade for any to that higher grade for such eriod."

5. Rule 6 of the principal Rule shall be re-numbered as rule 5 thereof and efter rule 5 as so re-numbered, th following rules shall be inserted, namely:-

- "6. Filling of duty posts.-1) A duty post in Grade I or Grade II shall be filled by promotion of a memor of the Service in the next lower grade unless the Central Government decide to fill any such post by direct recruitment.
- (2) Any duty post in Grac III shall be filled by promotion of a member of the Service in Grade IV or y direct recruitment:

Provided that every third across in Grade III shall be filled by direct recruitment.

- (3) A duty post in Grace / shall be filled alternately by direct recruit-ment and by promotion of a 4-200 holding any post specified in the Third
- (d) Notwithstanding anythin contained in substilles (2) and (3), a vacancy sequired to be filled by promotioned direct contribution in any as a surface pureous is not available to fill an extension, be thereby direct regulationals in its the case may be by promone;

the forcestes to the following rules of the principal Europe the following rules that the following rules

We define the to duty (i.e. by direct recruitment  $\mathbb{L}^2(I)$ ) A pursua with the climb  $\mathbb{L}^2(I)$  approximately by direct regularies.

Indian Civil Service permanently allotted to the quantity of a state indicial service for a period of not less than sixteen reaction in the superior part in the logar distribution of a State for stapping of not less than len version is a Celura Construction of a State for stapping of not less than len version is a Celura Construction of a State for stapping or configure in legal affairs for sol less but indican verse.



- (b) to a duty post in Grade II. unless he has been a member of a State judicial service for a period of not less than thirteen years or her held a superior post in the legal department of a State for a period of not less than seven years or is a Central Government servent who has had experience in legal affairs for not less than thirteen years;
- (c) to a duty post in Grade III. upless he has been a member of a State judicial service for a period of not less than seven years or has held superior post in the legal department of a State for a period of not less than five years or is a Central Government servant who has had experience than five years or is a Central Government servant who has had experience in legal affairs for not less than ten years or is a qualified legal practitioner of not less than 35 and not more the service of age;
- (d) to a duty post in Grade IV, unless he has been a member of a State judicial service for a period of not less than seven years or has held a superior post in the legal department of of State for not less than three years or is a Central Government servan who has had experience in legal affairs for not less than seven years or is a qualified legal practitioner of not less than 30 and not more than 45 years of age.
- (2) Every direct recruitment to a duty post shall be in consultation with the Commission unless such consultation is not necessary under the general regulations in force in that behalf.
  - (3) For the purposes of sub-rule (1),—
  - (a) in computing the period during which a person has held any office in the State judicial service or in the legal department of a State or under the Central Government, there shall be included any period during which he has held any of the other aforesaid offices or any period during which he has been a legal practitioner;
  - (b) in computing the period during which a person has been a qualified legal practitioner, there shall be included any period during which he has held any office in the State judicial service or has held a superior post in the legal department of a State or has been a Central Government servant having experience in legal affairs.
- 8. Promotions.—(1) A person shall not ordinarily be eligible for promotion,—
  - (i) to a duty post in Grade I, unless he has held a duty post in Grade. If for a period of not less than two years, or unless he has held duty posts in Grade II and Grade III for a total period of not less than six years;
- (ii) to a duty post in Grade II, imjessing has held a duty post in Grade III for a total period of not less than three years;
  - (iii) to a cuty post in Grade III, up as he has held a duty post in Grade IV for a total period of not less than three years;
- specified in the Third Schedule for a total period of not dess than three works were:

Provided that nothing in this sub-rule shall apply to a promotion it. ? duty post in any grade for a period not exceeding three months.

- (2) Unless the Central Government otherwise to ides, promotion to a duty post in Grade I, Grade II or Grade III in a Department shall be made from amongst persons holding duty posts in that Department.
- (3) Every person promoted to a duty post-incarry grade under this rule shall be initially appointed to that post in all afficienting capability.
- (4) Every promotion for a period exceeding three months shall be by selection made on the recommendation of the Departmental Promotion Conmittee constituted for the purpose in accordance with the general rules in force in that behalf.
- person has held a duty post in any pradicion, as the case may be, a post person has held a duty post in any pradicion, as the case may be, a post person has held a duty post in any pradicion, as the case may be, a post person has held a duty post in any pradicion.

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- (a) any period for which he has held a duty post in a higher grad-
- (b) any perion of his deputation for which he would have held that duty post but for his deputation; and
- (c) any period for which he has held a post which, in the opinion of the Central Government, corresponds to or is higher than such duty post or, as the case may be, a post specified in the Third Schedule.
- 9. Probation.—(1) Every person appointed to a duty post, whether by direct recruitment or by promotion, shall be on probation for a period of  $tw_0$  years.
- (2) The Central Gebernment may, in the case of any such person, extend or reduce the period c, probation.
- (3) At any time diffing the period of probation and without any reasons being assigned, a person appointed to a duty post on probation may.—
  - (i) if he is appointed thereto by direct recruitment, be discharged from service in that post; and
  - (ii) if he is appointed thereto by promotion, be reverted to the postheld by him immediately before such promotion.
- (4) In computing for the purposes of this rule the period for which a person is on probation in a duty post, there may be included the period for which he has officiated in that duty post.
- 10. Substantive appointments to duty posts.—Appointments of members of the Service to permanent duty posts in any grade in a substantive capacity shall be made in accordance with the general rules in force in that behalf.
- Seniority.—(1) A list of members of the Service shall be maintained separately for each Department in the order of their seniority.
- (2) Seniority of members of the Service in each Department shall be determined in accordance with the following principles, namely:—
  - (i) a member of the Service appointed to a duty post in a substantive capacity in any grade shall be senior to a member of the Service appointed to a duty post in an officiating capacity or on probation in that grade;
  - (ii) seniority of members of the Service appointed to duty posts in any grade in a substantive capacity shall be determined in accordance with the date of appointment to a duty post in that grade in a substantive capacity; and where two or more members of the Service are appointed in a substantive capacity to duty posts in the same grade on the same date, their seniority shall be determined in acceptance with their seniority while holding such daty posts in an officiating repacity or on probation.
    - (iii) subject to the provisions contained in clause (iv), seniority of members of the Service appointed to suity osts in any grade in a officiating capacity of on probation shall be determined in accordance with the order of selection for appointment to a duty post in that grade or to a post in the Ministry of Law, which, in the opinion of the Central Government, corresponds to that duty post; and
    - (iv) the relative seniority of direct recruits and of promotees shall be determined according to the rotation of vacancies between direct recruits and promotees.
  - Explanation.—Where a member of the Service is, while holding a post outer than a duty post in a higher grade, he shall for the purposes of clause (iii), be deemed to have been appointed to such post.
  - (3) Notwithstanding anything contained in sub-rule (2), the seniority of the numbers of the Service appointed to it before the commencement of the Central Engal Service (Second Amendment) Rules, 1963 shall be determined in accordance with the rules applicable to them before such commencement.
  - (4) Nothing in this rule shall be deemed to preclude the Central Government from determining after consultation with the Commission the seniority

of any member of the Service in such other manner as II deems fit if the special circumstances of his case so require.

- 12. Pay.—(1) The pay or time-scale of pay armissible to a person holding a duty post shall be as specified in respect of that post in column 10 of the First Schedule.
- (2) On the first appointment of a person to a duty post on a time-scale of pay, he shall ordinarily draw pay at the lowest stage, unless he is entitled to a higher initial pay under the rules and general orders relating to pay for the time being in force:

Provided that the Central Government may, for special reasons, fix the pay of such person at a higher stage.

- (3) Any person appointed to the Service under rule 5 shall draw initial pay in the time-scale of the appropriate grade at such stage as the Central Government may direct.
- 13. Other conditions of service.—The conditions of service of members of the Service in respect of matters for which no provision is made in these rules shall, unless the Central Government otherwise orders, be the same as are applicable from time to time to officers of the Central Civil Services, Class I."
- 7. Rule 14 of the principal Rules shall be re-numbered as rule 15 thereof and before rule 15 as so re-numbered, the following rule shall be inserted, namely:—
  - "14. Amendment of the First Schedule.—The Central Government may, by order, amend the First Schedule from time to time by way of addition of any post thereto as a duty post or alteration of the strength of duty posts or pay or time-scale of pay and when the First Schedule is so amended, any reference to that Schedule in these rules shall be construed as a reference to such Schedule as so amended.".
- 8. For the First Schedule to the principal Rules, the following Schedule shall be substituted, namely:—

FIRST SCHEDULE

See rules 2(c), 3(2) and 12]
THE CENTRAL LEGAL SERVICE

(Total strength 54)

Grade	Strength of grade		Department of Legal Affairs			Composition: Legislative Department			Pay or time - Scale of Pay
	Perm		Designation of posts		Tempo-	Designation of posts	Perma- nent.	Tempo- rary,	
1	2	3	4	5	6	7	8	9	10
Grade I	7	3				Additional Secretary & Chief Draftsman,	1	144	*Rs. 2,750.
			Joint Secretary & Lega Adviser.	1 4	2	Joint Secretary & Drafts- man.	- 2	2	†Rs. 2.250.
Grade II	5	1	Additional Legal Advise	r 3	1	Additional Draftsman	2		Rs. 1600 100-2000.
Grade III	13	5	Deputy Legal Adviser	9	4	Deputy Drastsman .	4	1	Rs.1100-50-1700-60-
Grade IV	18	2	Assistar Longar Adviser Deputation Reserve Leave Reserve	. 3 1		Assis'ant Draftsman Leave Reserve	2 I	1	Rs, 500-50-1250,

<sup>\*</sup>Rs. 3,500/- for pre-1931 entrants within the meaning assigned to that expression in the Central Civil Services (Revision of Pay) Rules, 1947.

†Rs. 3,500/- for pre-1931 entrants within the meaning assigned to that expression in the Central Civil Services (Revision of Pay) Rules, 1947.



g. In the Second Schedule to the principal Rules, for the words, figures and brackets "[See rules 6(1)] and \$(3)]", the words, figures and brackets "[See rules of the schedule of the school be substituted"] 5(1)] shall be substituted.

10. After the Second Schedule to the principal Rules, the following Ecoedula shall be inserted, namely .-

#### THIRD SCHEDULE

(See rules 8(3) and 8(1)(iv)]

Posts in the Ministry of Law.

Junior Law Officer.

**\$1** 

1)

1

31

5(6 (6))

Superintendent (Legal)

Superintendent (Library & Research).".

#### ANNEXURE

## THE CENTRAL LEGAL SERVICE RULES, 1957.

[As amended by the Central Legal Service (Second Amendment) Rules, 1963]

In exercise of the powers conferred by the proviso to article 309 of the Constitution of India and of all other powers enabling him in that behalf, the President hereby makes the following rules:-

- Short title and commencement.—(1) These rules may be called the Central Legal Service Rules, 1957.
  - (2) They shall come into force on the 1st day of October, 1957.
  - 2. Definitions .- In these rules .-
    - (a) 'Commission' means the Union Public Service Commission;
  - (b) 'Department' means the Department of Legal Affairs or the Legislative Department in the Ministry of Law;
  - (c) 'duty post' means any post in the Ministry of Law, whether permanent or temporary, of a category specified in columns 4 and 7 of the First Schedule:
    - (d) 'grade' means a grade of the Service;
    - (e) 'qualified legal practitioner' means-
    - (i) in relation to appointment to a duty post in Grade III by direct recruitment, an advocate or a pleader who has practised as such for at least ten years or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least eight years;
      - (iii) in relation to appointment to a duty post in Grade IV by direct recruitment, an advocate or a pleader who has practised as such for at least seven years or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least five years;
      - (f) 'Schedule' means a Schedule to these rules; and
      - (g) 'Service' means the Central Legal Service constituted under rule 3.
- 3 Constitution of Central Legal Service.—(1) There shall be constituted a Service to be known as the Central Legal Service.
- (2) There shall be four grades in the Service and each grade shall consist of the duty posts specified in the First Schedule.
- 4. Members of the Service. -(1) The following persons shall be members of the Service with effect from the date indicated against them:-
  - (a) persons appointed to the Service at the commencement of these rules under rule 5, from the date of such commencement;



- (b) persons appointed to the Service after such commencement but be fore the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date they were so appointed:
- (c) persons other than those referred to in clauses (a) and (b) holding duty posts at the commencement of the Central Legal Service (Second Amend. ment) Rules, 1963, from the date of such commencement; and
- (d) persons appointed to duty posts after the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date they are so appointed.
- (2) A member of the Service holding any duty post in any grade immediately before the commencement of the Central Legal Service (Second Amendment) Rules, 1963 shall, on such commencement, be deemed to be a member of the Service in that grade.
- (3) A person appointed to any duty post in any grade after the commencement of the Central Legal Service (Second Amendment) Rules, 1963 shall be a member of the Service in that grade.
- (4) Any person who, before the commencement of the Central Legal Service (Second Amendment) Rules, 1963, was a member of the Service in any grade and was appointed to any duty post in a higher grade for any period before such commencement shall be deemed to have been appointed to that higher grade for such period.
- Initial appointment to the Service.—(1) The Central Government may at the commencement of these rules appoint to the Service any person—
  - (a) who at the commencement of these rules is holding any post specified in Part A of the Second Schedule; or
- (b) any person who, while holding any such post or any post specified in Part B of the Second Schedule, was temporarily appointed to any other civil post under the Central Government and has been continuously holding that or any other post under the Central Government until the commencement of these rules.
- (2) Every person appointed to the Service under sub-rule (1) shall be appointed to one of the grades.
  - 6. Filling of duty posts.—(1) A duty post in Grade I or Grade II shall be filled by promotion of a member of the Service in the next lower grade unless the Central Government decides to fill any such post by direct recruitment.
  - 6 (2) A duty post in Grade III shall be filled by promotion of a member of the Service in Grade IV or by direct recruitment:

Provided that every third vacancy in Grade III shall be filled by direct re-

- (3) A duty post in Grade IV shall be filled alternately by direct recruitment and by promotion of a person holding any post specified in the Third Schedule.
- (1) Notwithstanding anything contained in sub-rules (2) and (3) a vacancy required to be filled by promotion or direct recruitment may, it a suitable person is not available to fill such vacancy, be filled by direct recruitment, or, as the case may be, by promotion.

7 Appointment to duty posts by direct recruitment—(i) A person shall not be eligible for appointment by direct recruitment—(i)

- (a) to a duty post in Grade I, indess he has been a member of the indian civil Service permanently allofted to the judiciary or of a State indicinal service for a period of not less than sixteen years or has nell a superior post in the legal department of a State for a period of not less than ten years or is a Central Government servant who has had experience in legal affairs for not less than sixteen years.
- (b) to a duty post in Grade II, unless he has been a member of a State judicial service for a period of not less than thirdeen years or has held a superior post in the legal department of a State for a period of not less than



seven years or in a Central Government servant who has had experience in legal affairs for not less than thirteen years;

- (c) to a duty post in Grade III, unless he has been a member of a State judicial service for a period of not less than ten years or has held a superior post in the legal department of a State for a period of not less than five years or is a Central Government servant who has had experience in legal affairs for not less than ten years or is a qualified legal practitioner of not less than 35 and not more than 45 years of age;
- to a servic in the leaders than seven and not more the commission unless such fin force in that behalf.

  (3) For the purposes (a) in computithe State judicity Central Governheld any of been a let (b) legal held le (d) to a duty post in Grade IV, unless he has been a member of a State judicial service for a period of not less than seven years or has held a superior post in the legal department of a State for not less than three years or is a Central Government servant who has had experience in legal affairs for not less than seven years or is a qualified legal practitioner of not less than 30 and not more than 45 years of age.
  - (2) Every direct recruitment to a duty post shall be in consultation with the Commission unless such consultation is not necessary under the general regulations
    - (3) For the purposes of sub-rule (1),—
    - (a) in computing the period during which a person has held any office in the State judicial service or in the legal department of a State or under the Central Government, there shall be included any period during which he has held any of the other aforesaid offices or any period during which he has been a legal practitioner;
    - (b) in computing the period during which a person has been a qualified legal practitioner, there shall be included any period during which he has held any office in the State judicial service or has held a superior post in the legal department of a State or has been a Central Government servant having experience in legal affairs.
    - Promotions.—(1) A person shall not ordinarily be eligible for promotion,—
    - (i) to a duty post in Grade I, unless he has held a duty post in Grade II for a period of not less than two years, or unless he has held duty posts in Grade II and Grade III for a total period of not less than six years;
    - (ii) to a duty post in Grade II, unless he has held a duty post in Grade III for a total period of not less than three years;
    - (iii) to a duty post in Grade III, unless he has held a duty post in Grade IV for a total period of not less than three years:
  - (iv) to a duty post in Grade IV, unless he has held one or more posts specified in the Third Schedule for a total period of not less than three years Provided that nothing in this sub-rule shall apply to a promotion to a different ost in any grade for a period not exceeding three months.
    - (2) Unless the Central Government otherwise decides, promotion to a duty post in Grade I, Grade II or Grade III in a Department shall be made from amongst persons holding duty posts in that Department.
    - (3) Every person promoted to a duty post in any grade under this rule shall be initially appointed to that post in an officiating capacity.
    - (4) Every promotion for a period exceeding three months shall be by selection: made on the recommendation of the Departmental Promotion Committee constitute ted for the purpose in accordance with the general rules in force in that behalf.
    - (5) In computing for the purposes of this rule the period for which a person has held a duty post in any grade or, as the case may be, a post specified in the
      - (a) any period for which he has held a duty post in a higher grade;
      - (b) any period of his deputation for which he would have held that duty post but for his deputation;
      - (c) any period for which he has held a post which, in the opinion of the Central Government, corresponds to or is higher than such duty post, or is the case may be, a post specified in the Third Schedule.



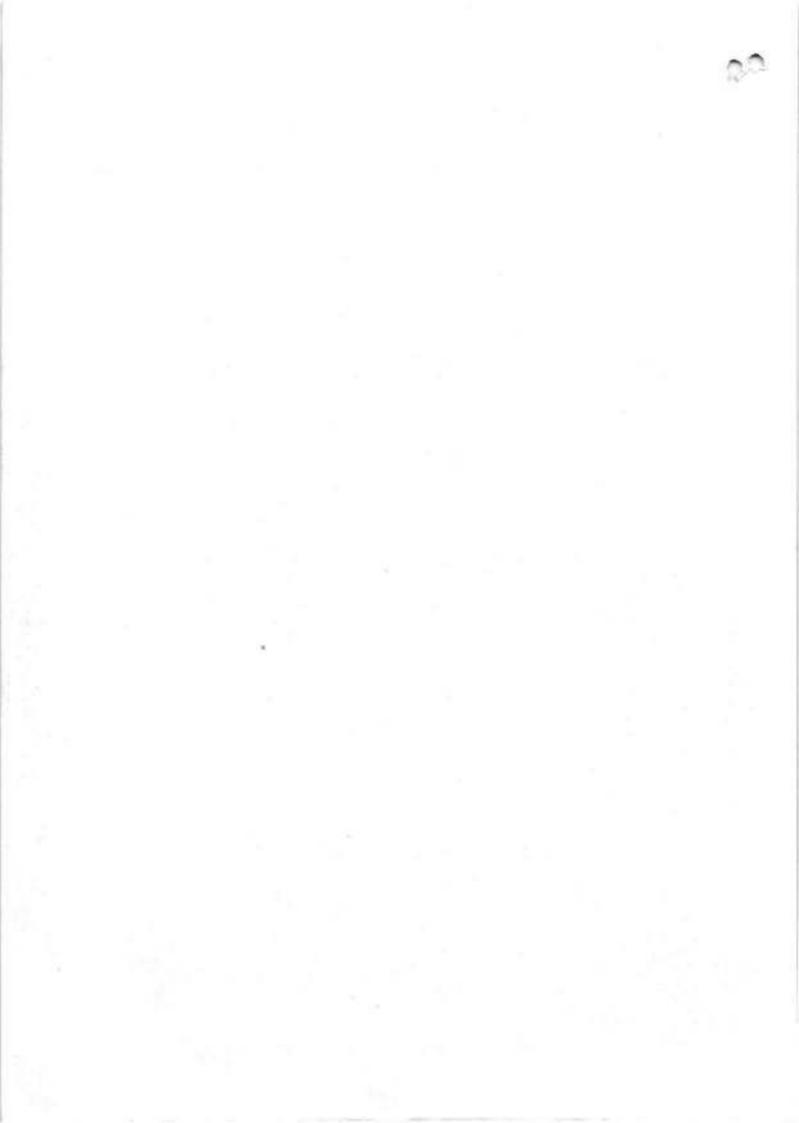
- D. Probation -(1) Every person appointed to a duty post, whether by direct recruitment or by promotion, shall be on probation for a period of two years.
- (2) The Central Government may, in the case of any such person, extend or reduce the period of probation.
- (3) At any time during the period of probation and without any reasons being assigned, a person appointed to a duty post on probation may.—
  - (i) if he is appointed thereto by direct recruitment, he discharged from service in that post; and
  - (ii) if he is appointed thereto by promotion, be reverted to the post beld by him immediately before such promotion.
- (4) In computing for the purposes of this rule the period for which a person is on probation in a duty post, there may be included the period for which he has officiated in that duty post
- 10. Substantive appointments to duty posts.—Appointments of members of the Service to permanent duty posts in any grade in a substantive capacity shall be made in accordance with the general rules in force in that behalf.
- 11. Seniority.—(1) A list of members of the Service shall be maintained separately for each Department in the order of their seniority.
- (2) Seniority of members of the Service in each Department shall be determined in accordance with the following principles, namely:—
  - (i) a member of the Service appointed to a duty post in a substantive capacity in any grade shall be senior to a member of the Service appointed to a duty post in an officiating capacity or on probation in that grade;
- (ii) seniority of members of the Service appointed to duty posts in any grade in a substantive capacity shall be determined in accordance with the date of appointment to a duty post in that grade in a substantive capacity and where two or more members of the Service are appointed in a substantive capacity to duty posts in the same grade on the same date, their seniority shall be determined in accordance with their seniority while holding such duty posts in an officiating capacity or on probation;
  - (iii) subject to the provisions contained in clause (iv), seniority of members of the Service appointed to duty posts in any grade in an officiating capacity or on probation shall be determined in accordance with the order of selection for appointment to a duty post in that grade or to a post in the Ministry of Law, which, in the opinion of the Central Government, corresponds to that duty post; and
    - (iv) the relative seniority of direct recruits and of promotees shall be direct recruits and promotees shall be direct recruits and promotees.

Explanation.—Where a member of the Service is, while holding a post other than a duty post, selected for appointment to a duty post in a higher reade, in that, for the purposes of clause (iii), be deemed to have been appointed to such post.

the Notwithstanding anything contained in sub-rule (2), the seniority of the members of the Service appointed to it before the commencement of the Central Legal Service (Second Amendment), Hules 1963 shall be determined in accordance with the rules applicable to them before such commencement.

(4) Nothing in this rule shull be deemed to preclude the Central Corresponding determining after consultation with the Commission the sections of the member of the Service in such other manner as it deems fit if the special circumstances of his case so require.

12. Pay  $\leftrightarrow$  (I) The pay or time scale of pay demissible to a person holded at a duty post shall be as specified in respect of that post in column 16 of the Urst Schedule.





(2) On the first appointment of a person to a duty post on a time-scale of pay, he shall ordinarily draw pay at the lowest stage, unless he is entitled to a higher initial pay under the rules and general orders relating to pay for the time being in force;

Provided that the Central Government may, for special reasons, fix the pay of such person at a higher stage.

- (3) Any person appointed to the Service under rule 5 shall draw initial pay in the time-scale of the appropriate grade at such stage as the Central Government may direct.
- 13. Other conditions of service,—The conditions of service of members of the Service in respect of matters for which no provision is made in these rules shall, unless the Central Government otherwise orders, be the same as are applicable from time to time to officers of the Central Civil Services, Class I.
- 14. Amendment of the First Schedule.—The Central Government may, by order, amend the First Schedule from time to time by way of addition of any post thereto as a duty post or alteration of the strength of duty posts or pay or time-scale of pay and when the First Schedule is so amended, any reference to that Schedule in these rules shall be construed as a reference to such Schedule as so amended.
- Interpretation.—If any question arises relating to the interpretation of these rules, the decision of the Central Government thereon shall be final.

# FIRST SCHEDULE

[See rules 2(c) 3(a) and 12]

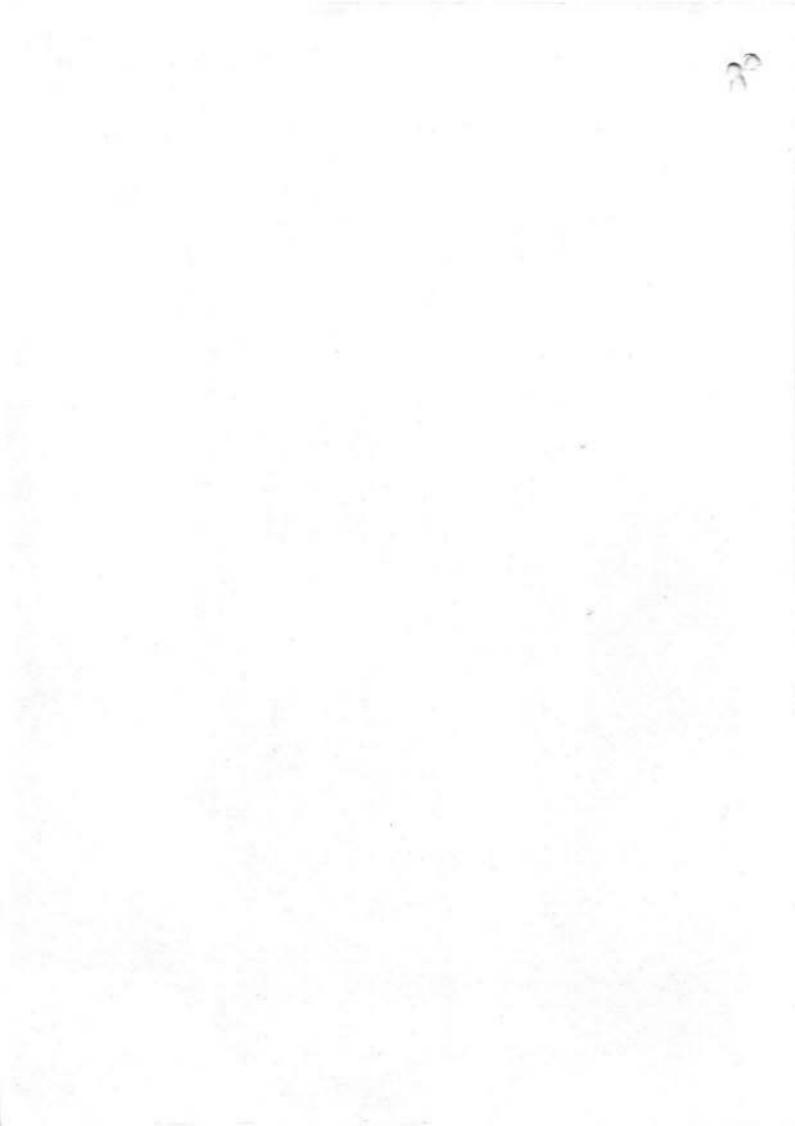
# THE CENTRAL LEGAL SERVICE

(Total strength 54)

	Perma Tempo- nent rary	Department of			Legislative De	Composition : Legislative Department		
	inn.	Designation of posts	Perma- nen t	Tempo- rary	Designation of posts	Perma- nent	Tempo- rary	
	1 (2) 1 (3) 1 1 (1) (3) 1	4	5	6	7	8	9	10
Otade" Trocall Grade Na		Joint Secretary & Legal Adviser Adviser	994	2	Additional Secretary & Chief Draftsman Joint Secretary & Draftsman	1 2		*Rs. 2,750. †Rs. <sup>1</sup> 2,250,
race DV	2	Deputy Legal Advisor  Assistant Legal Advisor Deputation Reserve Leave Reserve	9	4 1	Additional Draftsman Deputy Draftsman Assistant Draftsman Leave Reserve	2 4 2 1	1	Rs. 1,600-100-2,000, Rs. 1,100-50-300-60- 1,600, Rs. 900-50-1,250

FRS. 3,500(2 for pre 1931 entrants within the meaning assigned to that expression in the Central Civil Services (Revision of Pay) Rules, 1947.







#### SECOND SCHEDULE

[See rule 5(1)]

Superior posts in the Ministry of Law

PART A

Additional Secretary and Chief Draftsman.

Joint Secretary.

Joint Secretary and Draftsman.

Additional Draftsman.

Deputy Secretary.

Deputy Draftsman.

Under Secretary.

Assistant Draftsman.

PART B

Joint Secretary and Senior Additional Draftsman.

Second Solicitor.

Assistant Solicitor.

#### THIRD SCHEDULE

[See rules 6(3) and 8(1)(iv)]

Posts in the Ministry of Law

Junior Law Officer.

Superintendent (Legal).

Superintendent (Library & Research).

[No. F. 34(1)/61-Adm.I(L.A.).] B. N. LOKUR, Secy.

#### MINISTRY OF FOOD AND AGRICULTURE

Department of Agriculture)

New Debi, the 5th October 1963

G.S.R. 1609.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules to amend the Exploratory Tubewells Organisation (Class I and Class II Services) Recruitment Rules, 1963, namely:—

These rules may be called the Exploratory Tubewells Organisation (Class I and Class II Services) Recruitment (Amendment) Rules, 1963.

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नुभव स्रभ्य-

> H-के

थिल

[#0 (24)(1)/68-স্থাত। (বি৹বি৹] स्रजीत सिंह समक, उप सचिव, भारत सरकार ।

#### (Department of Legal Affairs)

New Delhi, the 15th July 1968

GSE 1416.—In exercise of the powers conferred by the provise to artice 309 the Constitution of India and of all other powers enabling him in that chalf, the President hereby makes the following rules further to amend the central Legal Service Rules, 1957, namely:—

1. (1) These rules may be called the Central Legal Service (Second Amendent) Rules, 1968.

(2) They shall come into force on the date of their publication in the Official azette.

I In the Central Legal Service Rules, 1957,-

(a) in rule 7, in sub-rule (1),-

(1) in clause (a), for the words "ten years", the words "sixteen years" shall be substituted;

(b), for the words "seven years", the words "thirteen years" shall be substituted;

(3) in clause (c), for the words "five years", the words "ten years" shall be substituted;

(4) in clause (d), for the words "three years", the words "seven years" shall be substituted;

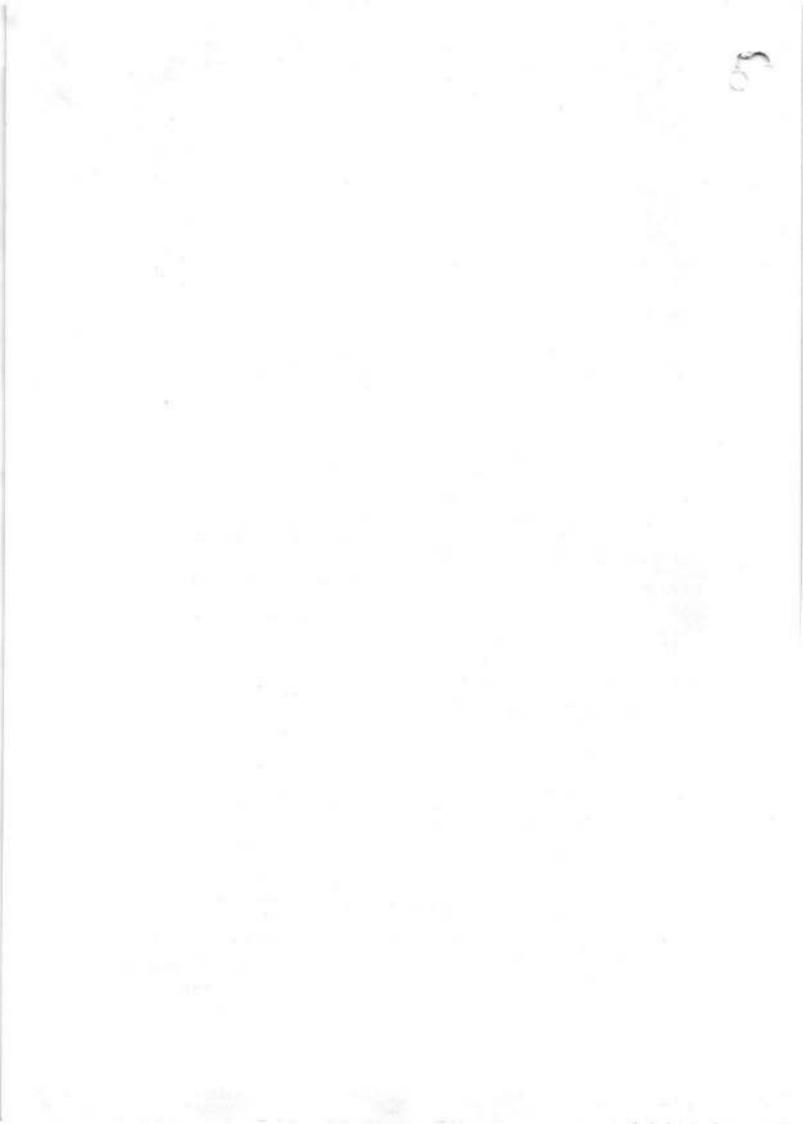
(b) in rule 8, for sub-rule (2), the following sub-rule shall be substituted, mely:-

"(2) Unless the Central Government otherwise decides, promotion to a duty post in any grade in a Department shall be made from amongst persons holding duty posts, or, as the case may be, posts specified in the Third Schedule, in the Department:

Provided that Junior Law Officers may be promoted to duty posts in Grade in either of the Departments."

[No. F.34(1)/64-Adm.I(LA).1

S. BALAKRISHNAN, Jt. Secy. and Legal Adviser-



# HRCI and UNIVA The Gazette of India

ग्रसाचा रसा

#### EXTRAORDINARY

भाग II--खण्ड 3--उपखण्ड (i)

PART II-Section 3-Sub-section (i)

प्राधिकार सै प्रकाशित

#### PUBLISHED BY AUTHORITY

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नर्ड दिल्ली, शनिवार, जुलाई 27, 1968/श्रावरम् 5, 1890

No. 157]

NEW DELHI, SATURDAY, JULY 27, 1968/SRAVANA 5, 1896

इस भाग मैं भिन्न पुष्ठ संख्या दी जाती है जिससे कि यह झलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

#### MINISTRY OF LAW

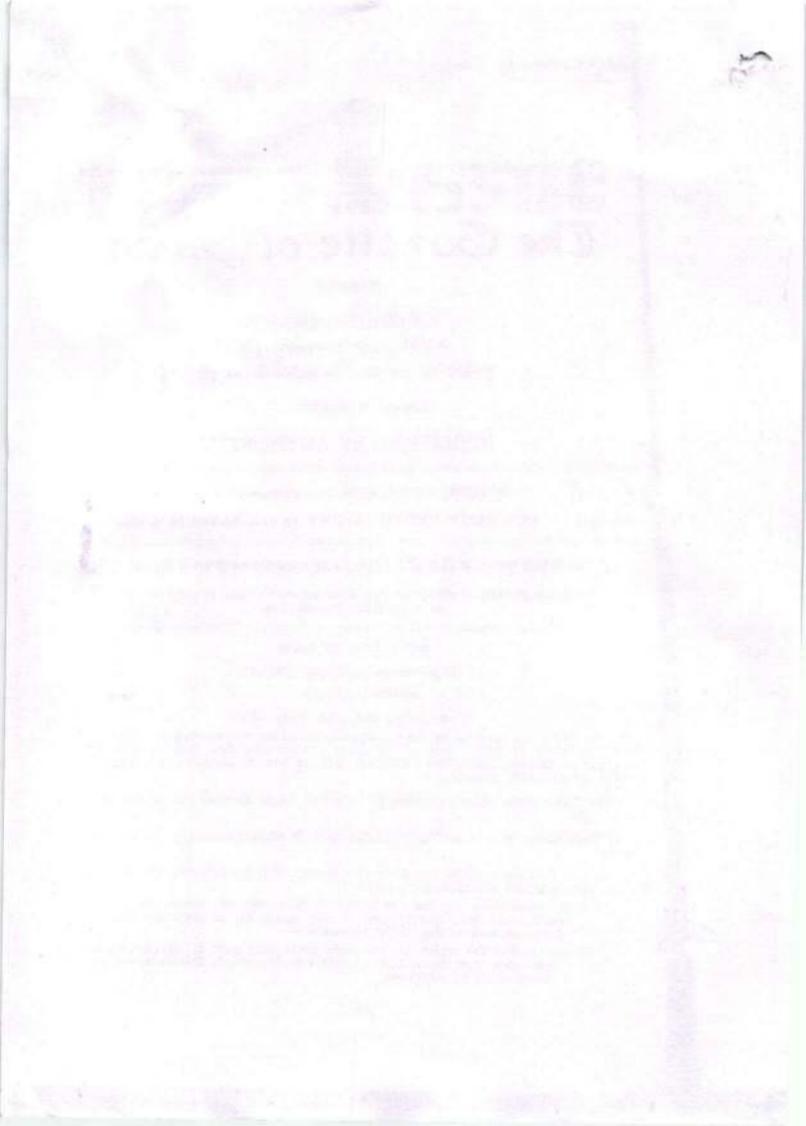
(Department of Legal Affairs)

#### NOTIFICATION

New Delhi, the 12th July 1968

G.S.R. 1423.—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, and of all other powers enabling him in that behalf, the President hereby makes the following rules further to amend the Central Legal Service Rules. 1957, namely:—

- (1) These rules may be called the Central Legal Service (First Amendment) Rules, 1968.
- (2) They shall come into force on the date of their publication in the Official
- In rule 8 of the Central Legal Service Rules, 1957, for sub-rule (5), the following sub-rule shall be substituted, namely:—
  - "(5) In computing for the purposes of this rule the period for which a person has held a duty post in any grade or, as the case may be, a post specified in the Third Schedule,—
    - (i) any period for which he has held such duty post in any grade, or, as the case may be, a post specified in the Third Schedule, on ad hoc basis shall be excluded;





(ii) there shall be included-

- (a) any period for which he has held a duty post in a higher grade,
- (b) any period of his deputation for which he would have held that duty post but for his deputation; and
- (c) any period for which he has held a post which, in the opinion of the Central Government corresponds to er is higher than such duty post or, as the case may be a post specified in the Third Schedule.

S. BALAKRISHNAN, Jt. Secy.

[No. F. 34(1)/68-Adm-I(LA).]

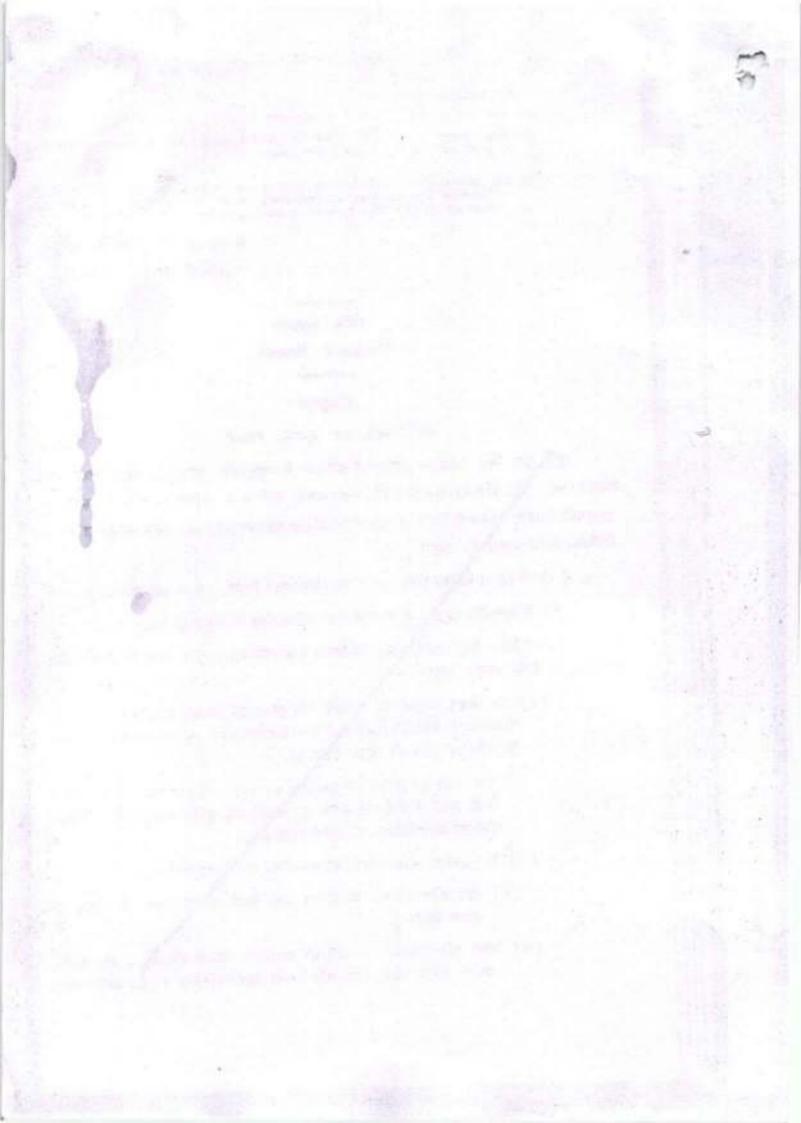
## विधि संत्रासय (विचिकार्य विभाग)

#### <u>अधिसन्तरा</u>

नई दिल्ली, 12 जुलाई, 1968

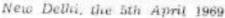
सार्व कार्व निव 1424—भारत के संविधान के अनुच्छेद 369 के परन्तुक द्वारा प्रश्त शक्तियों का और तिक्षिमित्त उसको समर्थ बनाने वाली सभी अन्य अक्तियों का, प्रयोग करते हुए राष्ट्रपति केन्द्रीय विधि सेवा नियम, 1957 में अतिरिक्त संशोधन करने के लिए एतद्द्वारा निम्न- लिखित नियम बनाते हैं, अर्थात् :---

- (1) ये नियम केन्द्रीय विधि सेवा (प्रथम संशोधन) नियम, 1968 कहे जा सकेंने ।
  - (2) ये शासकीय राज्य में अपने प्रकाशन की तारीख को प्रवृत्त हो जाएंगे
- 2. केन्द्रीय विधि सेवा नियम, 957 के नियम 8 में उपनियम (5) के स्थान पर निम्नलिखित उपनियम रख दिया जाएगा, अर्थात् :-
  - "(5) इस नियम के प्रयोजनों के लिये ऐसी कालावधि की संगणना करने में, जिसके दौरान किसी व्यक्ति ने किसी अणी में कोई कर्तव्य पद या, यथास्थिति तृतीय अनुसूची में विनिद्धिट कोई पद धारण किया हो, —
    - (i) उस किसी कालावधि का अपवज कर दिया जाएगा जिसके दौरान उसने किसी श्रेणी में कोई कर्तव्य पद या, यशास्थिति, तृतीय अनुसूची में विनिर्दिष्ट कोई पद तद्वर्थ आधार पर धारण किया है;
    - (ii) निम्नलिखित कालाविधयों को सम्मिलित कर लिया जाएगा :--
      - (क) कोई कालावधि जिसके दौरान उसने किसी उच्चतर श्रेणी में कर्तव्य पद धारण किया हो ;
    - (ख) उसके प्रति नियोजन की कोई भी कालावधि, जिसके दौराने वह उस कर्तव्य पद को धारण किए रहता यदि उसकी प्रतिनियक्ति न की गई होती; और



#### MINISTRY OF LAW

#### (Department of Legal Affairs)





G.S.R. 1650.—In exercise of the powers conferred by the proviso to article 309 to dent hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely:

- 1. (1) These rules may be called the Central Legal Service (Amendment) Rules, 1969.
- (2) They shall come into force on the date of their publication in the Official
- 2. In rule 7 of the Central Legal Service Rules, 1957, after sub-rule (1), the following sub-rule shall be inserted, namely:—
  - "(IA) In making appointment by direct recruitment to a duty post in Grade I, Grade II, Grade III or Grade IV, preference shall be given.
    - (i) to a person (not being a member of a State Judicial Service or a legal Practitioner) with experience in legal advice work if such posts is in the Department of Legal Affairs; and
    - (ii) to a person with experience in legislative drafting, if such post is the Legislative Department.

No. [F. 34(2)/68-Adm.I(LA)]

R. S. GAE, Secv

#### विधि मत्नालय

#### (विधि कार्य विभाग)

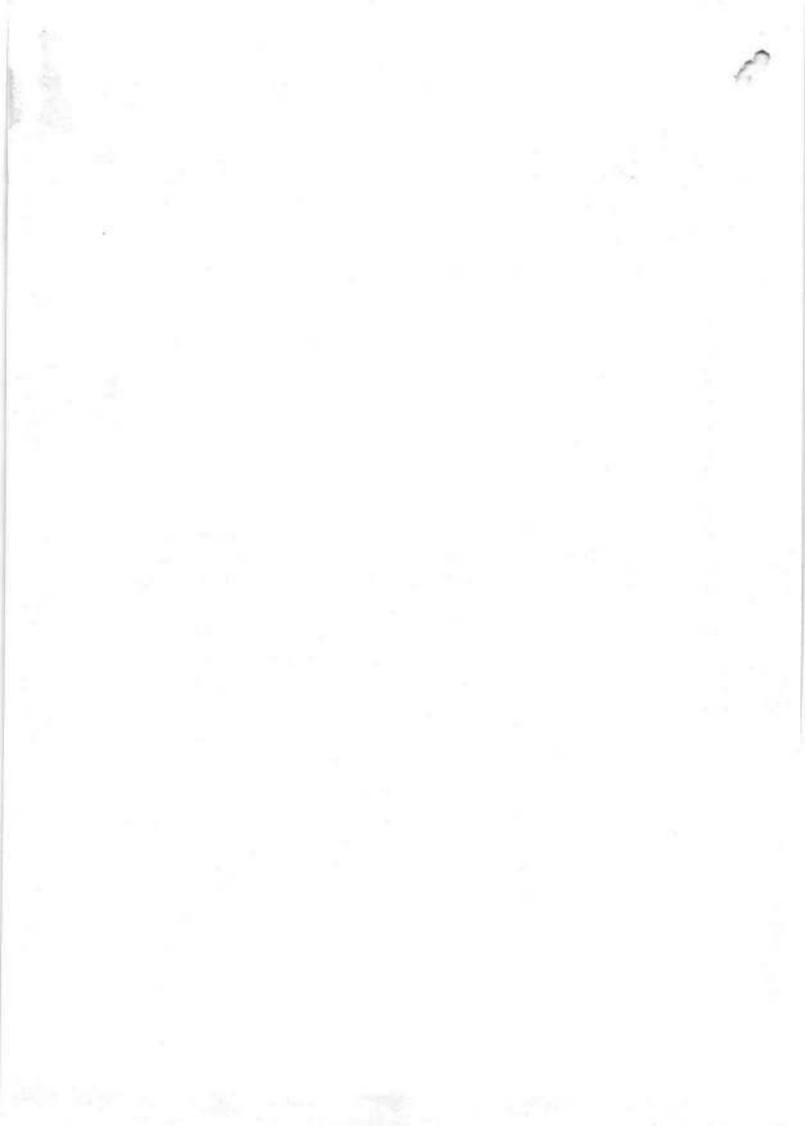
#### नई दिल्ली, 5 ग्रप्रैल, 1969

सा० का नि०1051:— संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त श्वितयों और उस निमित्त उसे समर्थ बनाने वाली अन्य सब शक्तियों का प्रयोग करते हुए राष्ट्रपति, केन्द्रीय विधि सेवा नियम, 1957 में अतिरिक्त संशोधन करने के लिए एतद्द्वारा निम्नलिखित नियम बनाते हैं, अर्थान् :—

- 1. (1) ये नियम, न्द्रीय विधि सेवा (संशोधन) नियम, 1969 कहे जा सकेंगे।
  - (2) ये नियम, शासकीय राजपल में अपने प्रकाशन की तारीख को प्रवृत होंगे।
- 2. केन्द्रीय विधि सेवा नियम, 19 7 के नियम 7 में, उपनियम, (1) के पश्चान् निम्नलिखित उपनियम श्रन्तः स्थापित किया जाएगा, ग्रर्थात् :---
- (1) श्रेणी 1, श्रेणी 2, श्रेणी 3 या श्रेष्ट्र 4 में के कर्त्तव्य पद पर सीधी भरती द्वारा नियुक्ति करने में अधिमान,—
  - (।) यदि ऐसा पद विधि कार्य विभाग में तो, तो विधि सलाह कार्य का अनुभव रखने वाल व्यक्ति को (जो राज्य न्यायिक सेवी को सदस्य या विधि व्यवसाय करने वाला न हो') दिया जाएगा और
  - (II) यदि ऐसा पद विधायी विभाग में हो तो विधायी प्राप्तण ग्रनुभव रखने वाले व्यक्ति को दिया जाएगा ।

o to 34(2)/68 মুমাত 1 (বিতকাত]

ग्रा ० एस० गाम सचिव, भारत सरकार।



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XLX. U.S. Wing), Calcutta

an in the C.S.O.

Educational and other qualifical tions required direct red for cruits

whether age and Method of rectt. Period of cit ational qualiprobation, it whether by dios prescrirect, rectt, or any bed for direct reby promotion or by deputation/ in the cas transfer & perpromotees centage of the vacancies to be filled by various methods

In case of rectt. by promo- exists, what tion/deputation/ transfer, grades position from which promotion/deputation/ transfer to be made

If a DPC. Circumstances in which is its com-UPSC to be consulted making rectt

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18 Essential:

rs (1) Should have a Degree of recognised University.

(2) Should have Diploma a Library in Science from recognised University/Institution.

#### Desirable:

Should have 2 years experience of working in a techni-OT cal 2 Scientific Library.

Not Applicable Direct recruit-Two years Not Applicable Not Appli-Not Applicable ment cable

[No. 18/16/67-Estt.]

J. P. VAISH, Under Secy.

#### MINISTRY OF LAW

#### (Department of Legal Affairs)

New Delhi, the 7th July 1969

G.S.R. 1981.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and of all other powers enabling him in that behalf, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely:—

- (i) These rules may be called the Central Legal Service (Second Amendment) Rules, 1969.
- (ii) They shall come into force on the date of their publication in the Official Gazette.
- 2. After rule 14 of the Central Legal Service Rules, 1957, the following rule shall be inserted, namely:
  - "14-A. Power to relax:-Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for



reasons to be recorded in writing and, in consultation with the Unton Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons or any posts,

(No. F.34(2)/69-Adm. I(LA)

R. S. GAE, Secy.

#### विवि मंत्रालय

(विधि कार्य विभाग)

नई दिल्ती, 7 जुलाई, 1969

सा० का० नि०1982---भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों। का 1या एतमिमित्त उसे समर्थ बनाने वाली सभी ग्रन्य शक्तियों का प्रयोग करते हुए, केन्द्रीय विधि सेवा नियम, 1957 में ग्रागे संशोधन करने के लिए, राष्ट्रपति एतद् हारा निम्नलिखित नियम बनाते है: पर्यात -

- (i) ये नियम केन्द्रीय विधि सेवा (द्वितीय संशोधन) नियम, 1969 कहे जा सकेंगे;
  - (ii) ये शासकीय राजपत्र में ग्रपने प्रकाशन की तारीख को प्रवृत्त होंगे।
- 2. केन्द्रीय विधि सेवा नियम, 1957 के नियम 14 के पश्चा हिनम्नलिखित नियम धन्तः स्थापित किया जाएगा, ग्रचीत :--

"14-कः शिथिज करने की शक्ति-जहां कि केन्द्रीय सरकार की राय यह है कि ऐसा करना ग्रावश्यक ग्रीर समीचीन है वहां वह उन कारणों से जो लेख बद्ध किए जाएंगे भीर संघ लोक सेवा आयोग के परामर्श से आदेश द्वारा व्यक्तियों, के किसी वर्ग या प्रवर्ग के या किसी पदों के बारे में इन नियमों के उपबन्धों में से किसी को शिथिल कर सकेगी।

[सं० फा॰ 34(2)/69-प्रशा॰ 1(वि॰का॰)]

ग्रार० एस० गाय, सचिव 🎚

#### MINISTRY OF SHIPPING AND TRANSPORT

(Transport Wing)

New Delhi, the 11th August 1969

G.S.R. 1983.—In exercise of the cowers conferred by clause (d) of sub-section (1) of section 8 of the Major Port Trust Act, 1963 (38 of 1963), the Central Government hereby removes Shri H. S. Balhaya, a Trustee, from the Board of Trustees of the Port of Kandla.

[No. 2-PG (56)/69]

K. L. GUPTA, Under Section

G

2 In rule 5 of the Central Legal Service Rules, 1957 (hereinated as the said rules), for sub-rules (2) and (3), the following

"(2) A duty post in Grade III shall be filled alternately by distance by promotion of a member of the service in Gald

(3) A duty post in Grade IV shall be filled by direct recru promotion of a person holding any post specified.

3. After rule 6 of the said rules the following rule shall be inserted

"6A. Pilling of duty posts by deputation.—Notwithstanding in tained in rule 6, where the Central Government is of the it is necessary or expedient so to do, it may fill a duty Grade by deputation of a Government servant who is appointment to a post in that Grade by direct recruit rule 7, for a period of three years, which may in special circle 7 for a period of three years, which may in special circle 7 for a period of three years as the Central Government may

Explanation.—For the purposes of this rule, 'deputation' means of a Government servant by transfer on a temporary base not include the appointment of a Government servants promotion or by direct recruitment whether on a permane

> [No. F. 34(1)/69-108 N. D. SINHA, U.K.

#### विधि मंत्रालय विधि कार्य विभाग

नई दिल्ली, 8 सनतूबर, 1970

सा॰ का॰ नि॰ 1900.---भारत के संविधान के सनुक्ष्ठेद 309 के परन्तुक द्वारा प्रदृष्ट तमा उस भीर से प्राप्त सब शक्तियों का प्रयोग करते हुए, राष्ट्रपति एतव्हारा के सेना नियम, 1957 में संगोधन करने के लिए निम्नांकित नियम बनाते हैं अपात्

(1) वे नियम केन्द्रीय विधि सेवा (संगोधन) नियम, 1970

(2) मे राजपत में प्रकासित होने की तिथि से प्रवृत्त हो जाएंगे।

 केन्द्रीय विधि सेवा नियम, 1957 (एतस्मिन्यश्चात् उक्त नियस से विश्वि 

"(2) कोटि III के द्यूटी पद प्रत्यावतन के कम से शीधी भर्ती के द्वारा 🕊 IV की सेवा कै किसी सदस्य की पदोन्नति द्वारा भरा जायना।

(3) कोटि III में इयूटी पद सीधी भर्ती द्वारा भरा जायगा घौर ऐसे व्यक्तिको हुन अध्यक्षियों में "हिमावन प्रदेश" के सामने स्थाप (2) वाली प्रविधिः द्वारा जोतीसरी सुची में उल्लिखित किसी पद पर हो, 3:1 के सनुवाही

 उनत नियमों के नियम 6 के परचात् निम्नांकित नियम विस्थापित किया धवति

इयुटी पदकाप्रतिनियुवित द्वारा भराजाना

नियम 6 में किसी बात के होते हुए भी, जहां केन्द्रीय सरकार की राय हो कि करना धावस्थक या समीचीम है, सरकार किसी कीटि में द्यूटी पद को ऐसे सरकारी हैं क्ष की कालावधि के लिए भर तकती है जो उस कोटि में नियम द्वारा नियुक्ति का यात्र हो : यह कालावधि विशेष परिस्थितियों में ्रात्या उचित समझे जाने पर पांच वर्ष तक के लिए बढायी जा तकती है।

क्स नियम के निमित, "बतिनियन्ति" का बर्व बरकारी सेयस की में स्थानांगरण के बाधार पर है, नेकिन इसमें सरकारी सेवक की ऐसी. ति किया ही है जो पदीव्यति के द्वारा या सीबी मर्ती द्वारा हो, चाहे वह सस्त्रायी क प्राप्तका स्पॉन हो।"

[संबक्ता: 34(1)/69-प्रमा: 1 (विश्वतः)]

एक बीक सिन्हा, सबर सबिव ।

#### (Department of Legal Affairs)

New Delhi, the 24th October 1970

1931 In exercise of the powers conferred by clause (1) of article 300 of of the Government of India in the Ministry of Law No. G.S.R. 1752.
Ind November, 1965 relating to the execution of all agreements under
Loan Scholarship Acheme, namely:—

module to the said nonfication, for the entry in column (2) against radesh" the following edry shall be substituted, namely:—

Assistant Director, Education Department, Himachal Pradesh."

(No. P. 17(5)/63-1.]

A. DAS GUFTA. Additional Legal Adviser.

(विधि कार्य विशेष

नई दिल्ली, 24 पन्तुसर, 1970

हीं। करते हुए, राष्ट्रपति एतद्दवारा "राष्ट्रीय उधार आजवृत्ति क्कीम" के प्रधीन सभी करारों के हैं के सम्बन्ध में भारत सरकार के विधि मंतालय सारकार निर्केट 1762, तार 23 जनमार, अ की प्रधिमूचना में निस्नलिधित संबोधन करते हैं, प्रया

के स्थान पर निम्नलिखित प्रविधित रखी जाए, धर्मात:-"सहायक निर्देशक, शिक्षा विशान, हिपाचल प्रदेश"

सं वा । 1706) (सा-स्याव)

सपर विधि सलाहकार



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Period Method of recruitment In case of recruitment by If a Departmental Proportion Circumstances Whether age and Committee exists what is its Union Public of pro- whether by direct re- promotion/deputation/ educational quali-Commission is to be concruitment or by pro- transfer, grades from composition batton. fications prescrisulted in making recruitmotion or by depu- which promotion/deputaif any. hed for direct retion/transfer to be made tation/transfer and cruits will apply qulifica percentage of the in the case of prolet recruit vacancies to be filled motees by various methods. 13 11 10 Q Service Union Public Departmental Promotion Not applica By direct recruitment Two Not applicable Commission shall be Committee consisting of :ment. years (For considering confirmation) consulted while making direct recruitment. (i) Joint Secretary and Advocate Legal Adviser Incharge 1961) wh of General Administras such fo tion in the Department luding th Affairs-Legal ad practise Chairman. itor of th (ii) A other Joint Secretary and Legal Adviser in the ment of Legal Depail sperience d to be nominated Affairs by the Scretary in that o act as a Member. Departmen Iriginal Sid (iii) Deputy Sec tary (Estaof Calcutt blishment), ppartment ase may be

[No. A. 11019/1/77-Adm. I (LA)]

#### नई दिल्ली, 4 दिसम्बर, 1978

मा॰का॰नि॰ 2.—राष्ट्रपति, संविधान के धनुच्छेब 309 के परत्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय विधि सेदा नियम, 1957 में और संबोधन करने के लिए निम्नलिखित नियम बनाते हैं.

 (1) इन निमयों का नाम केन्द्रीय विधि सेवा (द्वितीय संशोधन) नियम, 1978 है।

(2) वे राजपल में प्रकाशक की तारीख को प्रवृत्त होंगे।

केन्द्रीय विधि सेवा नियम, 1957 के नियम 7 के उपनियम (1)
 के खण्ड (ग) और (थ) के स्थान पर, निम्नलिखित खण्ड रखे जाएंगे,

- (श) ग्रेड 3 में कर्तन्य पद पर श्रियुक्ति का पाछ तब तक नहीं होगा जब तक कि वह कम से कम दस वर्ष की सर्वास तक किसी राज्य न्याधिक सेवा का दिस्य न रहा हो या जिसने स्म से कम दस वर्षकी किसी राज्य के विधि विभाग में ग्रवधि तक कोई वरिष्ठ पद धारण ने किया हो या केन्द्रीय मरकार का ऐसा सेवक न हो जिसे 🖎 से कम दस वर्ष का विधिक कार्यका मनुभय न हो या जिल्हे पाछ विधि में गास्टर की उपाधि और विधि में कम से म बाठ वर्ष के ब्रष्ट्यापन या धनुसंधान कार्य का धनुभव न है हा जो 35 वर्ष से बच्चन और 45 वर्ष से धनधिक बायु का बहित निधि व्यवसायी न हो; -
- (थ) बेड । में कर्तव्य पद पर नियुक्ति का पाल तब तक नहीं होगा जब तक वह कम से कम सात वर्ष की प्रवधि तक किसी

राज्य न्याधिक सेवा का सदस्य न रहा हो या जिसने किसी राज्य के विधि विभाग में कम से कम सात वर्ष की धवधि तक कोई वरिष्ठ पद धारण न किया हो या केन्द्रीय सरकार का ऐसा सेवक न हो जिसे कम से कम सात वर्ष का विधिक कार्य का धनुभव न हो या जिसके पास विधि में मास्टर की उपाधि और विधि में कम से कम गांच वर्ष के सध्यापन सा बनुसंधान कार्य का प्रमुखन न हो या जो 30 वर्ष से धन्यून और 45 वर्ष से अनधिक प्रायु का पहिल विधि व्यवसायी न हो।"

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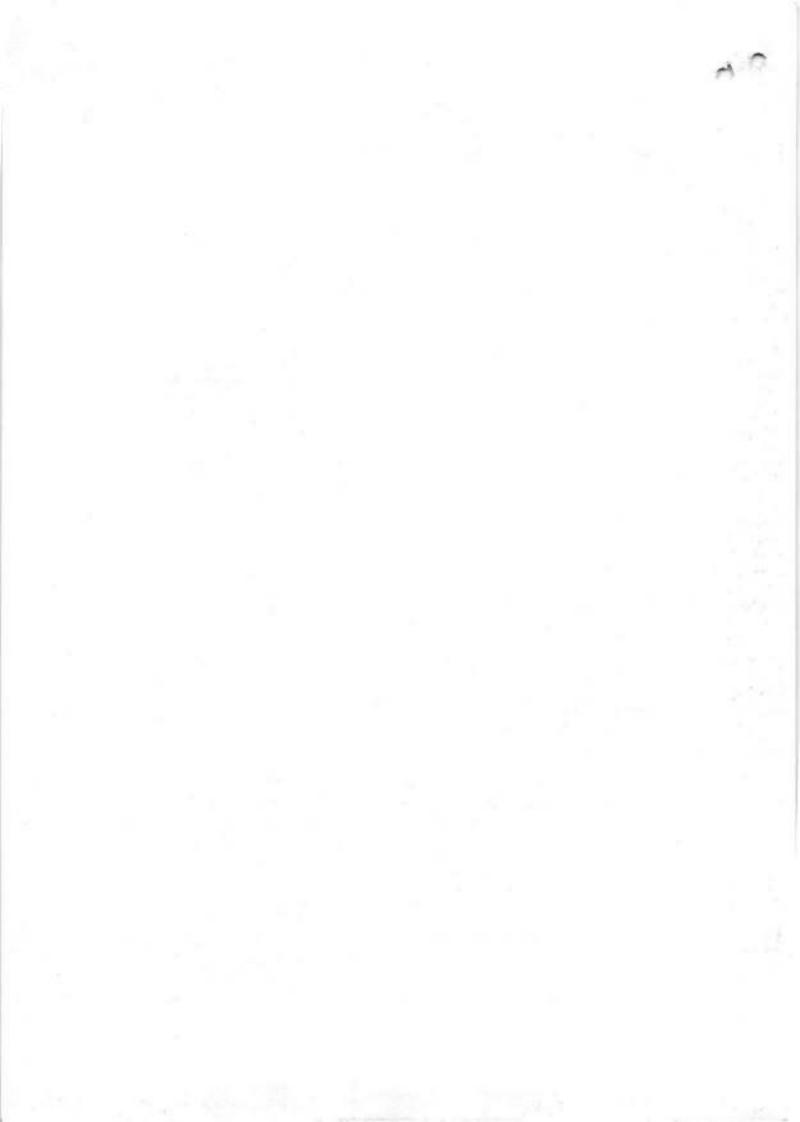
Legal Member.

जी॰ सी॰ शारदा, उप स्टिव

#### New Delhi, the 4th December, 1978

G.S.R. 2.—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely:---

- 1. (1) These rules may be called the Central Legal Service (Second Amendment) Rules, 1978.
- (2) They shall come into force on the date of their publication in the Official Gazette,
- For clauses (c) and (d) of sub-rule (1) of rule 7 of the Central Legal Service Rules, 1957, the following clauses shall be substituted, namely :-
  - "(c) to a duty post in Grade III, unless he has been a memoer of a State Judicial Service for a period of not less than ten years or has held a superior post in the legal department of a State for a period of not less than ten years or is a Central Government servent who has had experience in legal affairs. ment servant who has had experience in legal affairs for not less than ten years or possesses a Moster's



#### THE GAZETTE OF INDIA - JANUARY 6, 1979/PAUSA 16, 1900



Degree in law and has had teaching or research experience in law for not less than eight years or is a qualified legal parcritioner of not less than 15 years and not more than 45 years of age.

(d) to a duty post in Grade IV, unless he has been a member of a State Judicial Service for a period of not less than seven years or has held a superior post in the legal department of a State for a period of not less than seven years or is a Central Cot ernment servant who has had experience in leng affairs for not less than seven years or possesse. Master's Degree in law and has had teaching or search experience in law for not less than five years or is a qualified legal practitioner of not less than 30 years and not more than 45 years of age."

G. C. SHARDA, Dy. Sec.

#### गृह मंत्रालय

#### नई दिल्ली, 2 दिसम्बर, 1978

सार कार कि 3 — राष्ट्रपति, संविधान के सनुष्छेट 309 के परन्तुक द्वारा प्रदश्त सनितयों का प्रयोग करते हुए और गृह मंद्रालय (सुरक्षा कटाफ) भता नियम, 1989 का सधिकमण रिते हुए, गृह मंद्रालय, सचिवालय सुरक्षा सन्दर्भ में युप (सी) और सुप (शी) के मुख पदी की भती की प्रयानी की नियमित करने के लिए इस के द्वारा निम्मितिकित नियम बनाते हैं धर्योत्:—

- संखिष्त नाम एवं प्रारम्ब —(1) ये नियम गृह मंद्रालय (सचिवालय शुरक्षा संगठन) (युप सी घोर बुप की पद) भर्ती नियम 1978 कहलायेंगे
- (2) में निवम सासकीय राजपे में प्रकाशन की तारीय की प्रवृत्त होंने।
- लागृ होनाः—वे नियम संसम्म नृमुची के कालम । में निरिष्ट पदों के लिए लागृ होंगे।
- त पदीं की संख्या, बर्गीकरण ब्रीट वेतन्त्रान :---उक्त पदीं की संख्या उनके वर्गीकरण ब्रीट वेतनमान संलक्ष्य बनुसूची के कालम दी से बार में दिख्टानुसार होंगे ।
- 4. भती की पढित, प्रायु-तीमा और घईताएँ पादि---उक्त पदों के लिए भती की पढित, प्रायु सीमा घईताएँ तका उनने संबन्धिन घरण वाते घन्मुची के कालम 5 से 13 तक में विनिधिण्टानुसार भेगी।
  - निरहेताएं —वह व्यक्ति
  - (क) जिसने ऐसे व्यक्ति से विवाह किया जिसका पो जिसकी पत्नी जीकित है, या,
  - (स) जिसने अपने पति/अपनी पत्नी के जीवित होते हुए किसी अन्य व्यक्ति से विवाह किया है,

#### जनत पदो पर नियुचित का पाळ नहीं होया ।

परम्यु पदि इस संबन्ध में केन्द्रीय सरकार का समाधान हो जाए के ऐसा दिवाह ऐसे व्यक्ति और विवाह के धन्य पक्षकार को लागू वैयक्तिक क के धधीन धनुक्षेत्र हैं और ऐसा करने के लिए प्रन्य धाधार भी मौजूद हैं तह जिली व्यक्ति को इस नियम है छूट दे सकेगी।

- 8. छूट देने की शनित—नहां केन्द्रीय सरकार का यह मत हो कि ऐसे करता धावन्यक या भगीचीन है, यहां व: उसके कारण लिपिबड करते किसी वर्ग या श्रेणी के व्यक्तियों की दन निवमों के किसी उपवर्श्य से छूट दे सकते हैं।
- 7 प्रयदाय:—केन्द्रीय सरकार द्वारा समय-समय पर जारी किए गए थादेशों के प्रमुक्तार अनुकृषित आतिथों/प्रमुक्ति धादिम जातिथों धीर सन्य किंद वर्गों के न्यन्तियों के गत्वन्त्र में दिए जाने वाले धारक्षणों धीर प्रथ्य प्रदेखित रिवायतों प्रकृत निवमों में विहित किसी व्यवस्था का कोई प्रभाव नहीं पहें.

#### अनुसूची का अनुसाधी

#### शारीरिक दशता परीका का स्थीर

सारीरिक दक्षता परीक्षा के लिए कुल बंक 50 हैं। प्रत्येश गय के लिए निश्नीरित संक घर न्यूनतम मानदब इस प्रकार है:---

- (1) सींग अध्य (कुल ग्रंक 10)
- कम में माम 3.3 मीटर, कम से कम 3 अंक जो कि 10 अंकों तक बढ़ाए जा सकते । प्रत्येक अनुदर्ती 15 सें० मीं० के लिए एक अंक । कुल तीन अवसर।
- (2) हाई जस्य (कुल 10 छन)
- क्य से कम 1.2 मीटर, जिसके लिए 5 के हैं उसके बाद प्रत्येक 5 सें क्मी० के लिए यंक, जोकि 10 सकों तक जोड़े आएंगें प्रत्येक स्तर पर प्रसिक्त से घाँचक दो धवर
- (3) 100 मीटर की नेज दीड़ (कुल खंक 10)
- या उत्मीदियार 100 मीटर की तेज दोड़ 14 सैकंड में पूरी करेगा उसे 4 छंक दिए जा प्रत्येक छाधा लेकंड कम समय लेने के लिए उसे 1 छक छतिरिकत छधिक में 10 छंक दिए जा गर्वेचे।

उ. उक्त नियमों के स्थम ७ के उपनियम (1) में, खण्ड (छ) के मान में निम्नलिखित नोडो लाएगा, अमीत:—

"सा जो प्रशिक से प्रशिक 48 नमें की पायु का प्रहित विधि व्यवसायों है"।

> [संव ए० 12028/6] ६ अनाव 1(विवस्ताव)] जीव सीव सारदा, उप सचिव

# MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (Department of Legal Affairs)

New Delhi, the 18th December, 1978

G.S.R. 72.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Central Legal Service Roles, 1957, namely:—

- (1) These rules may be called the Central Legal Service (Third Amendment) Rules, 1978.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- In rule 2 of the Central Legal Service Rules, 1967 (bereinafter referred to as the said rules), for clause (e), the following clause shall be substituted namely:—
  - "(e) 'Qualified legal practitioner' means -
  - (i) in relation to appointment to a duty post in Grade. If by direct recruitment, an advocate or a pleader who has practised as such for at least thirteen years, or an attorney of the High Court of Bombay or Calculta who has practised as such for at least eleven years or has practised as such attorney and an advocate for a total period of at least eleven years;
  - (ii) in relation to appointment to a duty post in Grade III by direct recruitment, an advocate or a pleader who has practised as such for at least ten years, or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least eight years or has practised as such attorney and an advocate for a total period of at least eight years;
  - (iii) in relation to appointment to a duty post in Grade III by direct recruitment, an advocate or a pleader who has practised as such for at least seven years, or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least five years or has practised as such attorney and for a total period of at least five years;".
- In sub-rule (1) of the rule 7 of the said rules, in clause
   the following shall be added at the end, namely :—

"or is a qualified legal practitioner of not more than 48 years of age".

[A. 12028/6/78-Adm. I(LA)]
 G. C. SHARDA, Deputy Secy.

#### गृह मंत्रालय

(कामिक सीर प्रशासनिक सवार विभाग)

नई दिल्ली 4 जनवरी, 1979

सा० का० नि० 73.—केन्द्रेस सरकार, प्रविश्व भारतीय सेवा श्रिष्टिनयम, 1951 की आरा 3 की उत्थारा (1) द्वारा प्रदत्त शक्तिओं का प्रयोग करते हुए, सम्बद्ध राज्यों की रुकारों से परामर्थ करने के परकात, श्रीवन भारतीय सेवा (अनुवासन बार प्रपीत) नियम, 1969 में और संशोधन करने के लिए निम्नतिबित नियम करती हैं, धर्यात्:—

1 (1) इन नियमों का संक्षिप्त नाम भविल भारतीय सेना (भनु-शासन और भपील) संशोधन नियम, 1979 है।

- (2) में राजपल में प्रकाशन की तारीख को प्रकृत होंने ।
- 2. घषिल भारतीय सेना (चनुसासन और घडील) निवम, 1969, मैं, निवम 5 के उपनियम (4) में, निवम 5क के उपनियम (2) के खब्द () में, और निवम 5ख के उपनियम (5) में, "ऐसी कालावधि के भीतर शब्दों के स्थान पर, "ऐसी कालावधि के भीतर (औ सेना में के सबस्य पर पूर्वील शूचना की तापीस की तारीय है, माठ दिन से सधिक की कहीं होगी)" सन्द और कोष्ट्रम रखें वाएंगे।

[संब 11018/13/78-या व्यावसंब (HI)] केव एसव नेवी, धवर सचिव

#### MINISTRY OF HOME AFFAIRS

(Department of Personnel and Administrative Reforms)

New Delhi, the 4th January, 1979

G.S.R. 73.— n exercise of the powers conferred by subsection (1) of section 3 of the All India Services Act, 1947 (61 of 1951), the Central Government, after consultation with the Governments of the States concerned, hereby makes the following rules further to amend the All India Services (Discipline and Appeal) Rules, 1969, namely:—

- (1) These rules may be called the All India Services (Discipline and Appeal) Amendment Rules, 1979.
- (2) They shall some into force on the date of their publication in the Oficial Gazette.
- 2. In the All India Services (Discipline and Appeal) Rules, 1969, in sub-rule (4) of rule 5, in clause (1) of sub-rule (2) of rule 5A and in sub-rule (5) of rule 5B, for the words within such period", the words and brackets "within such period (not exceeding sixty days from the date on which the notice aforesaid is served on the member of the service)", shall be substituted.

[No. 11018/13/78-AIS(III)]
K. L. NEGI, Under Secy.

#### वह दिल्ली | बनवरी, 1979

सा० का॰ नि॰ 74.—राष्ट्रपद्धाः, संविधान के धनुष्केय 318 के परन्तुक द्वारा प्रदक्त सक्तियों का प्रयोग करते हुए, संघ लोक क्षेत्रा प्रायोग (सदस्य) विनिधम, 1969 में और संबोधन करने के लिए निम्नलिखित विनिधम बनाते हैं, धर्यात्:—

- (1) इन विनियमों का नाम संघ लोक क्षेत्रा धारोग (सदस्य) संगोधन विभियम, 1979 है।
  - (2) वे रावरत में प्रकासन की प्रशिक्ष को प्रवृत्त हों।

"7क. कतिपम दशाओं में उपयोग न की पूर्व उपाजित कुट्टी के बदले में नकद संदाय,—

- (1) सदस्य को उस समय जब वह पद पर न यह नाए उसके धाते में जमा उपार्थित छुट्टी की बाबत छुट्टी-बेतन के सथतुल्य का नकद संदाय किया आएगा.
- (2) उपनिनियम (1) के समीन छुट्टी-बेतन समतुल्य का नकद संदाय, उपाणित छुट्टी के प्रधिकतम एक भी सस्सी दिन तक, ∮ सीमित ग्हें,
- (3) इस प्रकार सनुक्षेत्र स्ट्री-बेतन के समतुल्य नकदी सदस्य को, उसके पद पर न रह जाने के समय देव हो जाएनी और एक बारवी व्यवस्थापन के रूप में एकमुक्त संदल की जाएगी,

# The Gazette of India

गाविकार से प्रकाशित PUBLISHED BY AUTHORITY

rio 19] No. 19] नई दिल्ली, सनिवार, 12 मई, 1979/वैशाख 22, 1901 NEW DELHI, SATURDAY, MAY 12, 1979/VAISAKHA 22, 1901

इस भाग में भिन्न पृष्ठ संबंधा दी जाती है जिससे कि यह श्रालग संकलन के रूप में रखा जा सके Separate paging is given to this Part in order that it may be filed as a separate compilation

PART II—Section 3—Sub-section (i)

(रक्षा भंद्रालय को छोड़कर) भारत सरकार से मंद्रालयों और (संघ राज्य क्षेत्र प्रशासनों को छोड़कर) केन्द्रीय प्रशिक्षारियों द्वारा विधि के अन्तर्गत यनाए धौर जारी किए गए साधारण निषय जिनमें साधारण प्रकार के भावेश, उपनियम द्यावि सम्मिलित हैं

General Statutory Rules (including orders, bye-laws etc., of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by the Central Authorities (other than the Administrations of Union Territories)

विधि, न्याय और कम्पनी कार्य मंत्रालय (विधि कार्य विचार)

गई दिल्ली, 17 **घ**प्रैंच, 1979

सा॰ का॰ कि॰ 656.—राष्ट्रपति, भारत के संविधान के धनुष्केद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केन्द्रीय विधि सेवा क्रियम, 1957 में भौर संशोधन करने के लिये निम्नलिखित निषम बनाते के, मर्थात:—

- (1) इन नियमों का नाम केन्द्रीय विधि सेवा (चपुर्व संशोधन) नियम, 1979 है।
  - (2) ये राजपक्ष में प्रकाशन की तारीस को प्रयुक्त होंगे।
- 2- केन्द्रीय विधि सेवा निवम, 1957 में, निवम 12 के पश्चात् निम्नलिखित निवंग घंतःस्थापित किया थाएवा धर्मात्:—

"12क--अधिवर्षिता पेन्सन के सिए सेवा काल में जोड़े गए वर्षों का फायदा---

श्रधिविषता पेन्धन के प्रयोजन के लिए शहुँक तेना काल में जोड़े गए वर्षों का फायदा सेवा के उन सदस्यों को धनुद्धेय होना जो समय-समय पर उन्हें लागू केन्द्रीय सिविल सेवा (पेन्छन) नियम, 1972 के नियम 30 के धनुसार खुले बाबार में सीधी घर्ती हारा नियुक्त किये जाते हैं।"

[ত্ত 12028/3/76-মধাত 1(বিতকাত]

MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS

(Department of Legal Affairs)

New Delhi, the 17th April, 1979

G.S.R. 658.—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely :—

- (1) These rules may be called the Central Legal Service (Fourth Amendment) Rules, 1979.
  - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Central Legal Service Rules, 1957, after rule 12, the following rule shall be inserted, namely:
  - "12A. Benefit of added years of service for superennuation pension—
    - The benefit of addition to qualifying service for the purpose of superannuation pension shall be admiss sible to the members of the Service, who are appointed to the Service by direct recruitment from open market in terms of rule 30 of the Central Civil Services (Pension) Rules, 1972, as applicable to them from time to time."

[A. 12028/3/76-Adm.I(LA

(00)

57 GI/79

(1249)

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- (2) ये राजपत्र में प्रकाशन की तारीस को प्रवृत्त होंचे ।
- 2. केन्द्रीय विधि सेवा नियम, 1957 के नियम 1 के उप-नियम (1), नियम 2 के सण्ड (छ), जियम 3 के उप-नियम (1) और प्रथम कन्सूची के शीर्षक में ''केन्द्रीय विधि सेवा'' शब्दों के स्थान पर ''भारतीय विधि सेवा'' शब्द रखें जाएंगे।

[फा. सं. ए-12018/4/81-प्रशा. 1 (विधायी कार्य)]

बी. एस. सेवों, संयुक्त सचिव बौर विधि सनाहकार

मूल नियम अधिसूचना सं. का. नि. आं. 3084-ए (सी एल एस आर), तररीस 25-9-1957 द्वारा प्रकाशित किए गए ।

तत्पश्चात् इनका निम्नलिखित द्वारा संशोधन किया गया, अर्थात् :-

- (1) अधिस्चना सं. मा. का. नि. 1608, तारीस 28-9-1963 ।
  - (2) अधिसचना सं. सा. का. नि. 1416, तारीख 27-7-1968 ।
  - (3) अधिसूचना मं. सा. का. नि. 1423, तारीख 27-7-1963 ।
  - (4) अधिस्चना सं. सा. का. नि. 1050, तारीख 3-5-1969 ।
  - (5) अधिसूचना सं. सा. का. नि. 1981, तारीख 23-8-1969 ।
  - (6) अधिसूचना सं. सा. का. नि. 2, तारीख 6-1-1979 ।
  - (7) अधिसूचना सं. सा. का. नि. 72, तारीख 20-1-1979 ।
  - (8) अधिस्चना सं. सा. का. नि. 658, तारीख 17-4-1979 ।

#### MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

(Department of Legal Affairs)

#### NOTIFICATION

w Delhi, the 29th March, 1982

G.S.R. 270(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely :--

- (1) These Rules may be called the Central Legal Service (Amendment) Rules, 1982.
  - (2) They shall come into force on the late of their publication in the Official Gazette.
- 2. In the Central Legal Service Rules, 1957 in seb-rule (1) of Rule 1, clause (g) of rule 2, sub-rule (1) of rule 3, and the heading to the First Schedule,

-Sec. 5(i)]

'सयम् (1) ,

दिध सेवा

.ससची

[भाग [1--खण्ड उ(i)]

भारत का राजपंज : समाधारण

362/1

for the words "Central Legal Service", the words "Indian Legal Service" shall be substituted.

[File No. A-12018/4/81-Admn. I(LA)] B. S. SEKHON, Jt. Secy. & Legal Adviser

Principal rules published vide notification No. S.R.O. 3084-A, (CLSR) dated 25-9-1957.

Subsequently amended by :--

- 1. 1i) Notification No. G.S.R. 1608, dated 28-9-63;
  - (ii) Notification No. G.S.R. 1416, dated 27-7-68;
  - (iii) Notification No. G.S.R. 1423, dated 27-7-68;
  - (iv) Notification No. G.S.R. 1050, dated 3-5-69;
  - (v) Notification No. G.S.R. 1981, dated 23-8-69;
  - (vi) Notification No. G.S.R. 2, dated 6-1-79;(vii) Notification No. G.S.R. 72, dated 20-1-79;
- (viii) Notification No. G.S.R. 658, dated 17-4-79.

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युक्त सचिव र सताहकार

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provise to the followmely :--

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of Rule 1, t Schedule, . खंड (1) अ होने बाले वित्तीय .चत निधि पर प्रभारित किय

PRINTED BY THE रणी के स्तरभ (1) में विनिद्धिंद s, RING ROAD, NEW DELHI-110064 AND PURISHES के सहायता अनुदान के रूप में क LICATIONS, DELHI-110054, 1982

(2) से (6) में प्रोपेश के सामने ि स्तम्भों में उल्लिखित कटरों के प्रशास संबंधित मानकों के उन्तयन के लिए का और पूंजीगत प्रकृति के व्यय न्दें :

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टिप्पण :-- (1) "1931 के के प्रवेशकर्ता" का वहीं वूर्व है जो केन्द्रीयसिंदिन सेवा (पुनरीक्षित बेतन) नियम, 1960 में है।

रिष्यण (2) संयुक्त सनिष और विध सलाहकार या संयुक्त सन्ति और विधानों परामधीं के पद धारण करने वाले अधिकारियों को 2500-125/2-2750 र से वेतनमान में बेतन बुद्धियों को मंजूरी उस वेतनमान ने सिक्यिरयों की वेतनवृद्धियों के विनिध्यन की बादत सरकार ने समयणसम्बद्धिया पर प्रवृत्त साधारक अहरेखों के अधीन होगी

\*परवाम् तर्जा क्षिमान, मुम्ब के लिए एक पद, जो 1-8-1980 सेसवासार 5 वर्ष के लिए हैं।

\*\*3 गद (एक स्थायी और दो स्थायो ) प्रास्थिगत रखे गए हैं।"

[का०सं०ए० 12618/1/85-प्रमा ० I (वि०क्ट)] एन० के० सेठ, उप सर्वित

मूल नियम अधिसूचना सं० का० नि॰ जा० 3 84-ए (के०दि० से०नि०) सःरीख 25-9-1957 हारा प्रकाशित किए वए । सत्पश्चार वे निम्नातियतः हारा संशोधित किए वए :--

- अधिसूचना सं० सा० का० नि० 1,608, सारी 28-9-1963
- (2) अधिमूचना सं० सा ०का ० नि० 1416, सारीख 2 7-1968
- (3) अधिमूचना सं०सा०का० नि० 1423, तारीख 27 1968
- (4) अधिमूचना सं० ता० का० नि० 1050, तारीख 3-5-1 69
- (5) अधिकुचना सं व सं ० का ० नि ० 1981, सारीख 23-8-1 69
- (6) अधिसूचना सं का का का कि 2, तारीख 6-1-1979
- (7) अधिसूचना संवसाकता विव 72, नारीख 20-1-1979
- (8) अधिमुचना सं०सा॰ गा॰ वि० ६५८, धरीस 17-4-1979
- (9) अधिमूचना संवसारकावित 270(ज), सारीख 29-3-1982

#### MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS

(Department of Legal Affairs) New Delhi, the 7th June 1983

G. S. R. 668.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, read with rule 143 of the Indian Legal Service Rules, 1957, the Central Government hereby makes the following amendments to the Indian Legal Service Rules, 1957, namely:—

In the said rules, for the First Schedule, the following shall be substituted, namely :-

FIRST SCHEDULE [Secrules 2(c), 3(2) 12 and 14]

Total Strength: 69

#### COMPOSITION

Grade	Strength	of Grade	Department of	Legal	Affairs	Legislaiv	e Departme	ent	Pay	or	time	Scale	of	pa
Grade	Permane #	Temp.	Designation Pm of posts		Temp.	¥								
	2	3	- 4	5	6	7	8	9				10	_	-
1	10	4	Joint Sec- retary & Legal Adviser	7	2	Joint Secre- tary & Le- gislative Counsel-	3*	2**	case have	of p	re- 19 ed to	/2-2750 31 entra remain f pay I	ants, n in	, wa

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grade	St	Strength of Grade		Deptt. of Legal Affairs			Legislative Depti			Pay or time-Scale of pay
	Perm	tnest	Temp.	Designation of posts	Pmt.	Temp.	Designation	Prat.	Temp	
TI III	10		6	Additional Legal Adviser	8	6*	Additional Legislative Counsel	2	-	Rs. 2000-125/2-2250.
ĦΙ	18			Deputy Le- gal Adviser	13		Deputy Le- gislative Counsel	5	=	Rs. 1500-60-1800-100-2000,
v	18		3	Assistant Le- gal Adviser	14	3	Assistant Le- gislative Counsel	. 4	-	Rs. 1200-50-1600.
				Deputation	3					
		15		Reserve Leave Re-						
13				scrve	1			4		

Note: (1) "Pre-1931 entrants" has the meaning assigned to it in the Central Civil Service (Revised Pay) Rules, 1970.

Note: (2) The grant of increments in the scale of pay of Rs. 2500-125/2-2750 to officers holding posts of Joi. 1 Secretary and Legal Adviser or Joint Secretary and Legislative Counsel shall be subject to the general order of Gover, ment in force from time to time regarding the regulation of increments to officers in that scale of pay.

\*One post for Department of Atomic Energy, Bombay, continued for 5 years w.e.f. 1-8-1980.

\*\*3 posts (one permanent and 2 temporary) held in abeyance.

[File No. A. 12018/1/83-Adm.I (LA)] N. K. SETH, Dy. Secy

Principal rules published vide Notification No. SRO: 3084-A, (CLSR), dated 25-9-1957. Subsequently amended by :-

Notification No. GSR 1608, dated 28-9-1963

(ii) Notification No. GSR 1416, dated 27-7-1968

(iii) Notification No. GSR 1423, dated 27-7-1968

(iv) Notification No. GSR 1050, dated 3-5-1969

(v) Notification No. GSR 1981, dated 23-8-1969

(vi) Notification No. GSR 2, dated 6-1-1979

(vii) Notification No. GSR 72, dated 20-1-1979

(viii) Notification No. GSR 658, dated 17-4-1979

(ix) Notification No. GSR 270(E), dated 29-3-1982

नई दिल्ली, 9 अगस्त, 1983

सा • व्य • मि • 669.-- र ब्युपति, संविद्यान के अनु ब्छेद 309 के पछतुक हारा प्रदात सविदयों का प्रयोग करते हुए, विधि, ग्यूप और कम्पनी हैं में संसालय (पिध कार्य निमाय) 👽 विधिक सह यहा स्कीम कार्यान्ययन समिति में सामाजिक विज्ञान अनुसंधान सहायक में पद पर मर्ती की पद्धति का विनियमन करने के लिए निक्नलिखित निक्त बनाते हैं, अर्थात् --

त नियमों का संक्षिप्त न.म दिक्षि, न्याम और कथ्यनी कार्य मंत्रालय (विक्रि कार्य विमान) विक्रिक सहायका स्क्रीम 1. संक्षिण नाम और प्रारम्भ (1) विषेद्धन समिति सन्मानिक विद्यान अनुसंधान है। वन पती निवन, 1983 हैं।

(2) ये राज्यत में प्रकाशन की तारीख के प्रवृत्त होये ।

वद ग्रंथमा, वर्गीकरण और वेक्नमान:--पद की सेक्टा, उत्तदा दर्गीकरण और उत्तका बेतनमान वह होंगा जो इन निवर्गों से उपाबद अनुसूची के स्तम्म उ 4 में विनिविष्ट हैं।

हत पर पर मर्ती की पद्धति आयुसीमा अर्हुताएं और उससे संबंधित अन्य कर्ते वे होंगी औ मतीं की पढति, अधु कीमा और अन्य अहेताएं :— ए अनुसूची के सतम्म 5 से 14 में विविधित्र हैं।

4. निर्फ्ताएं यह व्यक्त--

(क) जिसने ऐसे म्पन्ति से जिसका पित या जिसकी पत्नी थीपित रूनियाह किया है, या

(ख) जितने अपने पणि या अपनी पत्नी के जीवत होते हुए किसी व्यक्ति

लित पद पर नियुक्ति का पाल गर्ही होगा:

परन्तु कवि केन्द्रीय संस्थार का यह समाधान हो जाता है कि ऐसा विवाह ऐसे व्यक्ति और विवाह के अन्य पक्षकार को सागू स्वीय विधि के अवीन हुनेय हैं और ऐसा करने के लिए अन्य अधार हैं तो यह जिसी व्यक्ति को इस नियम के प्रवर्तन से छुद्ध दे सकेगी।

ने ० सा.)]

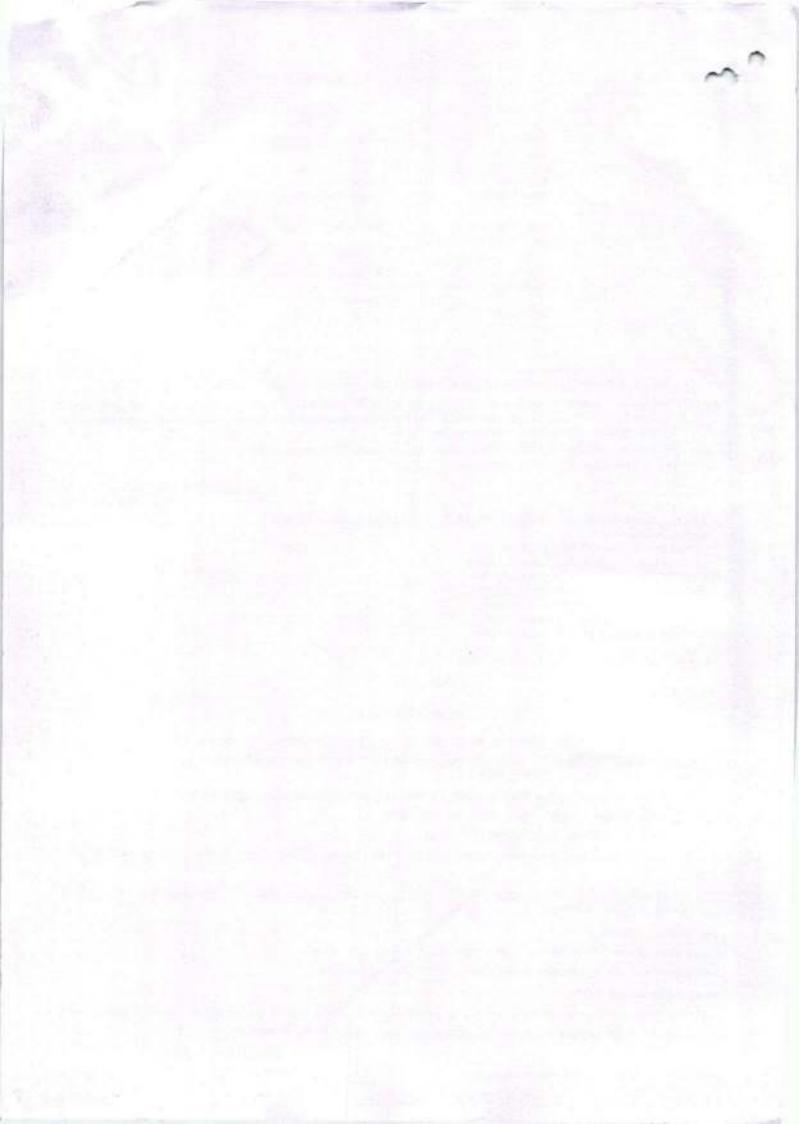
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(ग) नियम 8 में, —

पुस्तकालयाध्यक्त ग्रेष्ठ 1

(i) उपनियम (1), खंड (iv) में,"रूप में नम तीन वर्ष की" सब्दों के स्थान पर

्म से कम सात वर्ष की" सम्म रखे आहेंने ; (ii) अपने यम (2) के परलुक का लीव किया बाएका;

[नियम 6(3) और 9(i) (iv) देखिए] विधि ,और न्यस्य मेंटेलय में पद एयोक्स (विधि)

मूल नियम प्रतिसूचना सं. का. (.धा. 3054-ए (सीएल एस कार), सारीच 25-9-1957 के दर्जीन प्रभीतत किए वए थे। सरवस्यात् अमर्थे निम्नालिकित कविसूचनाओं हारा संबोधन किए वए :

(1) अधितूचना सं. सा.का.नि. 108, सारीय 28-9-1963

(2) क्षिमूचना सं. सा.का.नि. 146, तारीख 27-7-196

(3) ध्रधिबूचना सं. सा.का.नि. 14:3 3, तारीख 27-7-1968

(4) अधितृत्वना सं. सा.का.नि. 1050 परीख 3-5-1969

(5) मधिसूचना सं. सा.का.नि. 1981, ताच्य 23-8-1969

(6) प्रतिसूचना सं. सा.का.नि. 2, तारीब 6 -1979

(7) क्रविसूचना सं. सा.का.नि. 72, तारीब 201-1979

(8) प्रधियूचना सं, सा.का.नि. 658, तारीच 134-1979

(9) प्रविसूचना सं. सा.का.नि. 270(प्र), तारीच 2 3-1982

(10) ध्रमिनूनना सं. सा.का.नि. ६६८, तारीख 7-6-19-3

([फा.सं. ए-12018/12/85-मना. I(वि.सा.)] शी.पी. मर्मा, उप सचित्र

#### MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

New Delhi, the 17th October, 1986 NOTIFICATION

GSR 1161(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution,, the President hereby makes the following rules further to amend the Indian Legal Service Rules, 1957, namely:—

 (1) These rules may be called the Indian Legal Service (Amendment) Rules, 1986.

(2) They shall come into force on the date of their publication in the official Gazette,

2. In the Indian Legal Service Rules, 1957,

(a) in rule 6, for sub-rule (3); the following sub-rule shall be substituted, namely :---

"(3) A duty post in Grade IV shall be filled by promotion of persons holding any post specified in the Third Schedule and by direct recruitment in the ratio of 1:1 (namely \$0 per cent by promotion and 50 per cent by direct recruitment).";

(b) in rule 7, in sub-rule (1),-

 (i) in clause (a), the words" of the Indian Civil Service permanently allotted to judiciary or", shall be omitted;

(ii) in clause (b), the words and figures "of not more than 48 years of age" shall be omitted: (iii) in clause (c), the words and figure not more than 45 years" shall be only

(iv) in clause (d), the words and figures "and than 45 years" shall be omitted;

(v) after clause (d), the following Notes inserted, namely :—

"Note I—The upper age limit for direct recrain under clauses (a) to (d) of sub-rule (l') be as follows:—

Grade I: Preferably below 50 years Grade II: 50 years.

Grade III: 50 years.

Grade IV: 40 years.

Note 2—The upper age limit in respect of all above posts is relaxable for Government servants upto five years in accordance on the instructions and orders issued hyper Central Covernment.

Note 3—The crucial date for determining the limit shall be the closing date for reconstructions from candidates in los (other than in the Andaman and Nicolal Islands and Lakshadweep)";

(c) in rule, 8-

(i) in sub-rule (1), in clause (iv), for the words "not less than three years", the words "in less than seven years" shall be substitute.

(ii) in sub-rule (2), the proviso shall be omitted

(d) for the Third Schedule, the following Schemeshall be substituted, namely:—

"Third Schedule

[See rules 6(3) and 8(i) (iv)]
Posts in the Ministry of Law and Justice
Superintendent (Legal)
Librarian Grade L."

The principal rules were published vide notification.
No. SRO: 3084-A, (CLSR), dated 25-9-1957.
Subsequently amended by:—

(i) Notification No. GSR 1608, dated 28-9-1965

(ii) Notification No. GSR 1416, dated the July, 1968.

(iii) Notification No. GSR 1423, dated the 2011 July 1968.

(iv) Notification No. GSR 1050, dated the May 1969.

(v) Notification No. GSR 1981, dated the August 1969.

(vi) Notification No. GSR 2, dated the 6th learny 1979.

(vii) Notification No. GSR 72, dated the 2015 January 1979.

(viii) Notification No. GSR 658, dated the 1 April 1979.

(ix) Notification No. GSR 270(E), dated the 2903 March 1982.

(x) Notification No. GSR 668, dated the June 1983.

[File No. A-12018/12/85-Adm. I(LA) D. P. SHARMA, Dy. So



#### MUNISTRY OF LAW AND JUSTICE (Department of Legal Affairs)

New Della by Line Angels, 1981

C.S.R. n. R. In other p. on the pointry conferred by the province to stock. Aby or the Constitution, the President herely makes the following rules further to unread the haling Legal Science Rules, 1937 namely a-

- It They rule not be called for Indian Land Service (Ameniment) Rules, 1987.
  - (2) They shall some into force on the date of their publication in the official gazette.
- 2 in the Indian Legal Service Rules, 1957, after clause rive of sub-role (1) of rule 8 and before the provise thereunder the following note shall be inserted, namely to-

NOTE .- In the case of officers who are holding any of the posts mentioned in the Third Schedule on regular basis on the date of commencement of the Indian Legal Service (Amendment) Rules, 1987, the eligibility service for promotion to posts in Grade IV

shall be three years regimer wears in the recograde."

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The Province that the published true = 5, says, 1084-A (CLSB) - 3, at 25 9 1997

Subsequetaly unended by 1 --

- 411 Notification No. GSR 1608, dated 28-2-1963
- and Notification No. USR 1416, dated 27-7-1963
- City Notification No. GSR 1423, dated 27 7 1968
- ties Norification No. GSR 1050 dated 1-5-1969
- (v) Notification No. GSR 1981, dated 23-8-1969
- (vi) Notification No. GSR 2, dated 6-1-1979.
- (vii) Notification No. GSR 78, dated 20-1-1979.
- (viii) Notification No. GSR 658, dated 17-4-1979.
- (ix) Notification No. GSR 270(E), dated 29-3-1982
- (x) Notification No. GSR 668; dated 7-6-1983,
- (xi) Notification No. GSR 1161(B) dated 22-10-888

#### विस मंत्रालय

(व्यय विभाग)

नई विस्ता, 13 प्रगरन, 1987

- .सा. का. ति. 659-्रक्टपति, धेविधान के धनुब्धेद 300 के परंतुक इति प्रदत्त धनितमीं का प्रयोग करने हुए धौर वित्त महात्य (स्थम अस्ति (सहायक निदेशक, व्येष्ट धन्येयक स्रो रुनिय्ट धन्येयक) भर्ती नियम, 1970 की, ब्रेही तक उनका संबंध कनिय्ट सन्वेषक के पद से है, उन बार्ती के खिनाए धिक्षित करते हुए जिन्हें ऐसे प्रधिकमण ने पहले किया गया है बाकरने से लीप किया गया है, व्यय विमाय, किन महासय के गोबना वित्त ममाग्र में कुलिए प्राविषक के पर पर करी की पढ़ति का विनियम करने के लिए निकासिक्षित तियम बनाते हैं, संबंधि ---
  - ) सींबाज नाम और पारम्थ : (1) रे नियमों का संक्षित ताम दिस ग्रेंगावन (व्यय विभाग) कनिष्ठ अन्वेषक मही नियम, 1987 🖫
  - (12) ये राउपल में प्रकाशन की आरोध को जिल्हा होने ।
  - भागू बीता : हे नियमि इससे उपायद समुमुक्त स्ताम 1 में विनिद्धित पर को नाम होने ।
- ें के संस्था, वर्गीकरण और बेंशनमान : उसा पद 💜 शंखा, उत्तर अधीनरण भीर उपना मैननमान यह होगा को इस निर्देश से उपादक अधूडिक PERM 2 B 4 ST STORE STATE
  - ्र निर्देश स्ट वित —

  - (का) जिल्ला एके व्यक्ति के जिल्ला पति या जिल्ला जिल्ला होति है, विवाह किया है, या (का) प्रिक्त श्रमने पति या अपनी पत्नी के कामिन होते हुए जिल्ला के दें से जिल्ला किया है,
  - क्षा नरा में ने पिता यह पर दिन स्थिती भी भी रही होता है
  - रक्षा भारत करने व नरकार को कर समाधान हो। जाना है कि ऐसा कियार भी जातिर भी विचार में अन्य , पंधार , यह शिया निर्
- त्राहरू के अनुसार के दिए अब Mint 2 के कि किया लोक शहर किया १४वेन वे प्रश्नित के प्राप्त के प्राप्त के प्राप्
- भूभितिकार्वक को बाहित. बाहा कन्द्राय भरतार के यह नाय है कि ऐसा करना शावधीत था अभू किये हैं बहुत बहुत बबल बिएन से बहुत त्तर हुए हुन करते में कि के परवंत करते. इन क्यमिक किन उपस्तान कि में पूर्व के अपने का मान के ता करते हैं कि कि के अपने के इन क्योगिक कि की कि मान अपने अपने में अपने में कि हैं कि अन्य करते हैं। एक स्थान माने के कि कि कर क
- को पर पर निवाल पर शहरात में पासना में पत्तार में बेगेडिल की है पताराचन है। और Note of Asia के Asia के अ

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की वेत वर्ष के त्युन जान का महिन किन उत्तरकार प

[4 4 -12018] (285-741, I(Fe mi) दी थी, समी, उस प्रतिक

मूल निवम अधिव्यक्ष सं, का.सि.शा. ३०८४ ए (सो एउ एल क्रिर), तारीमा 25-9-1 😿 ७ हारा पनाधित किये वर्षे वे और उनका बाद में निम्निविविव द्वारा सनिविद किया गया :---

- (1) विविध्वक सं. सा. रे वि. 1608, सारीव 28-9-63
- (2) व्यवस्थान सं. मा.मा. १ 1415, गलीब 27-7-1968
- (३) वासिन्चना सं. सा.का.नि 1423, सारील 27-7-1958
- (4) अॅंबसूबना सं, सा.का.नि. 👀 क. तारीम 3-5-1969
- (5) जाउस्तना सं. सा.का.नि. 198 स.रीव 23-8-1969
- (६) वांत्रपूचना सं. सा.का.नि. '2, सार्च 6-1-1979
- (7) वीवसूचना सं. सा.वा.नि. 72, तारीस 20-1-1979
- (४) अधिमुक्त सं. सा.का.नि. 653, सारीख 1 4-1979
- (9) ज अमृबना सं. सा.का.नि. 270(अ), तारीब 29-3-1982
- (10) मं अनुवना सं. सा.का.नि. ६६६, तारोध 7-६ 1983
- (11) वांवेसूनना सं. सा.का.नि. 1161 (व) तारीव 22-10
- (१३) मंत्रित्वना सं. सा.का.नि. ६५८ तारीच 29-3-198

#### MINISTRY OF LAW AND JUSTICE (Department of Legal Affairs)

New Delhi, the 9th November, 1987

- G.S.R. 872.—In exercise of the powers conferred by the proviso, to article 309 of the Constitution, the President hereby makes the following rules further to amend the findlen Legal Service Rules, 1957, namely:—
- 1. (1) These rules may be called the Indian Legal Service (Second Amendment) Rules, 1987.
- (2) They shall come into force on the date of their publication in the Official Gazette,
- In rule 7 of the Indian Legal Service Rules, 1957, in sib-rule (1) for clauses (a), (b), (c) and (d), the following clauses shall be substituted, namely :
  - in Law of a recognised University or equivalent and unless he has been a member of the Indian Civil Service permanently allotted to the judiciary or of a State Judicial Service for a period of not less than sixteen years or has beld a superior post in the legal department of a State for a period of not less than sixteen years or is a Central Govern-

ment servant who has had expensence in legal in our for not less than sixteen years;

- (b) to a duty post in Grade II. unless he holds a Degree in Law of a recognised Liniversity or University or equivalent and unless he has been a member of a State Judicial Service for a period of not less than thirteen years or has held a superior post in the Legal department of a State for a period of not less than thirteen years or is a Central Government tervant who has had experience in legal affairs for not less than thirteen years or is a qualified legal practitioner:
- (c) to a duty post in Grade III, unless he holds a Degree in Law of a recognised University or equivalent and unless he has been a member of a unless he holds n State Judic al Service for a period of not less than ten years or has held a superior post in the legal department of a State for a period of not less than ten years or is a Central Government servant who has had experience in legal. Affairs for not less than ten years or possesses a Master's Degree in Law and has had teaching or research experience in Law for not less than eight years or is a qualified legal practitioner of not less than 35 years;
- (d) to a duty post in Grade IV, Degree in Law of a recognised University or equivalent and unless he has been a member of a State Judicial Service for a period of not less unless he holds a than seven years or has held a superior post in the legal department of a State for a period of not less than seven years or is a Central Government, servant who has had experience in Legal affairs for not less than seven years or possesses a Master's Degree in Law and has had teaching or research experience in Law for not less than five years or is a qualified legal practitioner of not less than 30 years.".

[No. A. 12018/12/85-Admn. I (LA)]

D. P. SHARMA, Dy. Secy. The principal rules were published vide notification No.

S.R.O. 3084-A (CLSR), dated 25-9-1957. Subsequently amended by :-

- (i) Notification No. GSR 1608, dated 28-9-1965.
- (ii) Notification No. GSR 1416, dated 27-7-1968.
- (iii) Notification No. GSR 1423, dated 27-7-1968.
- (iv) Notification No. GSR 1050, dated 3-5-1969.
- (v) Notification No. GSR 1981, dated 23-8-1969.
- (vi) Notification No. GSR 2, dated 6-1-1979. (vii) Notification No. GSR 72, dated 20-1-1979.
- (viii) Notification No. GSR 658, dated 17-4-1979.
- (ix) Notification No. GSR 270(E), dated 29-3-1982.
- (x) Notification No. GSR 668, dated 7-6-1983.
- (xi) Notification No. GSR 1161(E), da'ed 22-10-1986 (xii) Notification No. GSR 658, dated 29-8-1987.

योजना मंत्रालय

(सांधिवकी विभाग)

नई दिल्ली, ३० अप्रैल, 1987

सा.का.नि., 873 : →संविधान के लनेके 309 के परन्तुक हु।रा प्रदत्त शक्तियों का प्रयोग करते हुए और केन्द्रीर ऐसा (ओवानिक खांखिक हैं केन्द्रीय सांविधकी संगठन, कलकता, मंत्रिमंडल सचिवानेकों श्रेणो-III पद) मर्जी नियमावनी, 1959 का अधिकारण करते हुए ऐसे अधिकाण से पूर्व किए पाइन के मामलों अपना किए जाने से रह नए मानलों को छोड़कर हो तक टंकक (हिन्दी) सहित जबर थेको लिएक के पद से जनका संबंध है, राष्ट्रपणि विवेदोगरा निम्नलिखित नियम बनाते हैं, जो सांख्यिकी विभाव, योजना मंतीक्य के अधीन केन्द्रोम सांध्यिकीत संगठन (जीबोगिक सांध्यिकी पक्ष) में टंकक (हिन्दी)

संविद्ध श्रीवंक तथा प्रारम्भ:--(1) इन निवर्षों को केन्द्रीय सांविद्यकीय सेन्द्रन (श्रीयोगिक सांविद्यती पन्न) कत्रकता टेकक (हिन्दी) सहित हैं चेंगी लिपिक मर्ती निवमावती, 1987 कहा नामेंगा।

(2) ये नियम भारत के राजपत में प्रकाशित होने की तारीख से लागू होंने।



S. 4. 1423, 9911

ें क्या में सा कर मि. 1050, तारीक कुरू 196

में श्राचना सं सा का नि. (ast. ताथील वा-स्वास्त

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एँ भा का वि. १२, सारोध १० ,-१०)-पश्चित्रका

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9. विशिष्ट्रचवात्तः सम्बद्धाः हिन् २७०(४), तहनेव १०-५,००

ió प्रतिमुचना संसा के जि हतह, वाशेण १८ स १ छ ।

li प्रधित्वना मं मा का कि 1161(व), करीन 22-10 1066

.12. घणिमुक्तमा सं तम का कि , ass क्रिकेट हुन में हुन क

la पश्चित्ववार्गस्य का का वि १७२, वारे दू २०-१४-१-०

14 मितिकता है का कि कि 653, तारो 20-1 1488

#### MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

(Department of Legal Affairs)

New Delhi, the 10th August, 1992

O.S.R. 176.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rifles further to amend the Indian Legal Service Rilles, 1957, namely:—

1. (1) These rules may be called the Indian Legal Service (Amendment) Rules, 1997.

(2) They shall come into force on the date of their pullication In the Official Gazette.

2. In the Indau legal Service Rules, 1957 theremaker referred to as the principal rules) in rule 10, for the words "permagent duty pasts" the words "duty posts" shall be sales tituted.

3. In Rule 11 of the Principal Rules, for sub-rule (2), the following sub-rule shall be substituted, namely:--

"Seniority of members of the service in each Department shall be determined in accordance with the general instructions issued by the Central Government in that behalf, from time to time."

150. A-12013/1/95-Admin. 141.A)1 A. K. SONIK. Dr Seco

Foot Note.—The Principal Rules was published vide Notification Ne. SRO : 3084-4, (CLSR), dated 25th

Subsequently amended by :-

(i) Notification No. GSR 1608, dated 25-9-1961

(ii) Notification No. GSR 1416, dated 27-7-1968

(iii) Notification No. GSR 1423, dated 27-7-1968 (4) Notification No. GSR 1050, dated 3-5-1964

(v) Natification No. GSR 1981, dated 23-8-1964

(vi) Notification No. GSR 2. dated 6-1-1979.

(vii) Notification No. GSR 72, dated 20-1-1979.

(viii) Notification No. OSR 658, dated 12-5-1979.

fix) Notification No. GSR 270(E), dated 29-3-1982

(x) Notification No GSR 658, 451:11:9:1951

Town I (xi) North-ton, No. GNR 1161(E), sisted \$2 to fact Northeaters of COE 638, dated 29.3 1987

theif Notification for 1558 877, dated 28 11 1989

the Months of the 1882 654, detect 20.8.1989

रतीय को अधिकायक तथा वेशक विश्वक

(aufar ute uluens famu)

महिल्ला १६ वर्गन् १९१४

at the far experience areas, refere nac utalia +651 (1951 #4 61) रामाना १३१ द्वारा प्रतार अभिनाम दर वह सम्बंदित, अंग्रेशिक अवदानसम्बद्धाः में प्रशासनं के उपरान त्तर्द्राः।, धार्षितः तार्वीय तेना (धनुशासन एवं द्र्योत विषय, 1969 में वामें भीर तकीशन करने के हनोड़ वे विध्यनिधित निवस दशती है, पर्शात् :---

। (1) इन दिनमी का नाम पश्चिम भारदीय के (पन्त्रासन एवं प्रकृत) यंश्रीसन निवम, 1998है।

(2) वे सन्तरमा में इनके प्रकाशन की नाशिक् बन्ता होने।

२ प्रतिन भारती मेना (धनुषायन एनं प्रतीन नियम, 1969 के लिएम 7(1) के उपनियम (i) र खण्ड (ख) में गद (**ते**) के स्थान पर निस्ततिश्वित प्रतिस्थापित किया साध्य प्रचीत् ---

(ii) "जब वह प्रतिशाप पर या तो केन्द्रीय सरकार जब तक कि इस्तिशय के जिए जयन राज्य गरकार है। गमा हो प्रशिक्षण का सर्व पूर्वत योश राज्य-सरकार द्वारा नदन न किया नया हो।"

> [4] 11011 1/28-M. m. n. n. (11) ए के गरकार, निरेशक (सेवाएं

रिकामी -- पुरुत निका भारत के राजवा 1969 भागा। एड त उपनिंड (i) पुष्ट 1023 । 0.3.7 में पशिकृतका शं. रि/। ऽ/७.३ च्यः, भाःते (ii) दिनांक २० गार्च, 1 69 दारा प्रकारि किये मर्थे में तथा बाद में निम्मिलियन प्रशिश्चननाः दारा मंत्रोधित दिने गर्वे :--

(i) प्रणित्तन्तः u - 12/2/69-u vi it (111 दिनांक 1,3-4-71

(ii) पश्चिमुनना म १३/४/२१-**र्ज** दिनांच 11-1-72

(iii) योगसन्तर ॥ ।।/गी७३-० मा वे +11 lagin 22-4-73





## 1958/IIIIADRA 21. 1920 [PART H-SEC.

(xi) Nottleaner No. GSR 1161(E), dated 22-16

(ell) Northeather To GSE 658, dated 29-8-1987

(xiii) Notification Se. USR 872, dated 28-11-1987

(출) Notific as 기교회 (종일 633, dated 20-8-1988

# MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

(Department of Legal Affairs)

#### CORRIGENDUM

New Delhi, tue 29th June, 1999

G.S.R. 382.—In the notification of the Government of India in the Ministry of Law, Justice and Company Affairs (Department of Legal Affairs) number GSR 176, dated the 10th August, 1998 published in the Gazette of India. Part II, Section 3, Sub-section (i) dated the 12th September, 1998, at page 700, in left hand side column, in line 23, for the figures "1997" read "1998".

INo. A-12013/1/95-Admn-I(L/A)I
A. K. SONIK, Dy. Secy.



# THE GAZETTE OF INDIA - AUCUST IN PRESSUAVANA DE GAZETTE

(४) विशिष्ट्रपनार्थं साजाः चि १०६० • गारीम ५८-१९६७

(s) विवासितासं, सा.कः, नि. १००६. सिन्नं २३-४-१९६९

(6) द्वांचे चनातं मा का नि. 2. तारी 6-1-1979

(१) विधियूचन मं. मा का नि १२. हारीय 2 1-1979

( 8) विश्वदानि सा का वि. ०५%.

. वारीच 17-4-1969

(७) प्रधित्वता न स्त्रेका नि. २७०(य). तारीय २३-३-१९८

(10) मधियूनना गं. सा.का. . 668, तारोब 7-6-1983

'(11) ध्रिधसूचना सं. सा.का.नि. राहा (च). तारोद: 22-10-1986

(12) प्रशिमूचना सं. 658, तारीव 29 1987

(13) प्रविनुषना पं. १७१२, नारीन २९-११ र १८१

#### MINISTRY OF LAW AND HISTICE

(Department of Legal Affalia) New Polis, the 15th Iola, 1888

G.S.R. 653.—In exercise of the powers conferred by the provise to article 309 of the Constitution, the President bereby makes the following rules further to another the Indian Legal Service Rules, 1957, namely :—

- (1) These rules may be called the Indian Legal Service (Amendment) Rules, 1988.
  - (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Third Schedule to the Indian Legal Service Rules. 1957, after the entry "Librarian (Grade 1)", the following entry shall be added, namely.:---

"Confidential Superintendent, in the Legislative Department (Only for posts of Grade IV of Indian Legal Service in Depistative Department)".

[No. A-12018/1/88-Adm. 1 (1.A)]

D. P. SHARMA, By. Secy.

\*Tho, Principal rules was published vide Notification No. SRO 3084-A. (CJ.SR), dated 25-9-1957.

Subsequently amended by :-

- (i) Notification No. GSP, 1608, dated 28-9-1963.
  - (ii) Notification No. CSR 1416, dated 27-7-1968. -
- : (iii) Notification No. GSR 1423, dated 27-7-1968.
  - (iv) Notification No. GSR 1050, dated 3-5-1969.
  - (v) Notification No. GSR 1981, dated 23-8-1969
- (vi) Notification No. GSR 2, dated 6-1-1979.
- (vii) Notification No. GSR 72, dated 20-1-1979.
- (viii) Notification No GSR 658, dated 17-4-1979

601 Retification 10 - 0.41 (2011) - 0.1 (200) 1982 -

(a) Notification No. 1502 and detect 15-1923, and

this Not-Bestian No time in the district 22 in Co

1387 Nutification No. 1556, 675 d to J 29 5 85 at (588) Nutification No. 1558, 272 data J 28-14-57

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मा कर वि. ६६० — मी आज के चन्द्रकेंद्र १८६ के प्रश्नुक करता प्रदेश की सामान के प्रमुख्य १८६ के प्रश्नुक प्रदेश प्रदेश प्रदेश की मान की प्रदेश की प

 () इन नियमी को मकार्थ प्रजाब, सङ्गीन मंत्रिस्ट गर्थेक्षण चं ठन (हिन्दी प्रशिक्तारी) भर्ती (दूसरा मंत्रीकर) नियमाञ्ज्ञी, 1983 कहा जात् ।

(ii) व निवास सारत के राज्यक के जनके प्रकाशन होते.
 की सारोध में लागू झींचें ।

 क्षेत्र विद्यार्थ १४३८, राष्ट्रीय ग्रीपक्त परिच्य विद्याः (द्विती चित्रपति) देशी विच्याक्षती 1934 की क्षणुद्धी में :---

(कार्य अस्तर त के भारतबंध शामानिक्षित दिख्यो होते जास्य भाषीत् :---

"हिष्णणी" पान गीमा निर्धारण करने की निर्णालक तिथि भारत के जमीरकारों से पानेदन बच प्राप्त करन की प्रस्तिम विधि होती (अंदगान तथा निकीकार द्वीप तमृह कर सक्षद्वीन में रह रहें क्योदिवारों की छोड़कर)"।

(ख) कालम तक सम्बद्धित, "धिवसर्थ" शीर्थक के सम्बद्धित ।
 प्रशिक्षित के प्रमाल, निम्मितिकत दिप्यक्ति ।
 प्रार्थित की आएंगी धर्यात् :----

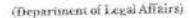
"टिप्पूर्णा"(1) बहुआओं में, अन्य गुप्रशिक्षित उत्पोक्त बारों के पामने में, संग बोक मेंचा बाधीम के निचेद पर दृह ही जा तकती है"।

- (2) प्रमुपय से तंत्रीयत सहँता में समुप्तिन जानिक तथा प्रमुप्तित जनजातियों के उपमिद्रवारों के पामले में इंड सोक मेवा प्रायोग के विवेश पर छूट दी जा सकती है, बीड धारत के निशी करण पर, तिय लोक मेका आयोग का क मत हो कि प्रमुन्तिक जातियों तथा धानुस्तित जनजातिके के नामीद्रवारों के लिए प्रायमित सिक्तमों को अरने के लि सर्वेशित प्रमुख्य एको बाले का समुद्राणों के एक्मीद्रवारों के प्रमुख्य संक्रम उपलब्ध होने की प्रमुख्या नहीं है।"
  - (म) बारतम 12, के सन्त्रम , विमालिसिस टिप्पणी काकिकी आएको :-- "

"ट्रिज्यणी" बृद्धि इत्यों से स्वाधितिक विवासीय परीयाँ जीवति सी असरेवर्ज सवसंस्था से लिए इत्योग की देर



#### MUNISTRY OF LAW AND JUSTICE





#### NOTHECATION

New Delhi, the 21st March, 2003

G.S.R. 228(E).—In exercise of the powers conferred by the provisio to article 303 Constitution of India, and in order to merge the Cadre of the Law Commission of India. Indian Legal Service in the Department of Legal Affairs, the President hereby make following rules further to amend the Indian Legal Service Rules, 1957, namely:-

- (1) These rules may be called the Indian Legal Service (Amendment) Rules, 2003.
  - (2) They shall come into force on the date of their publication in the Official Gard
  - (3) In accordance with the provisions contained in Rule 14 of the Indian Legal Son Rules, 1957, the following posts of the Cadre of Law officers in the Commission of India in the Ministry of Law and Justice, will stand added by corresponding grades of the Indian Legal Service in the Department of Indians for being treated as duty posts, as indicated below:

SI. No.	Post in the Law Commission (Department of Legal Affairs)	Post in Indian Legal Service (Department of Legal Affairs)	Pay Scale
1.	Joint Secretary and Law Officer (1 post – Pmt-0, Tem.1)	Joint Secretary & Legal Adviser (Grade I) (14 posts Pmt.14, Tem.0)	Rs.18,400-2240
2.	Additional Law Officer (2 posts) (2 posts – Pmt.0, Tem.2)	Additional Legal Adviser (Grade II) (15 posts – Pmt.15, Tem.0)	Rs.14,300-18,3
3.	Deputy Law Officer (3 posts) (3 posts – Pmt.0, Tem.3)	Deputy Legal Adviser (Grade III) (19 posts – Pmt.18, Tem.1)	Rs.12,000-16,5
4.	Assistant Law Officer (5 posts) (5 posts –Pmt.5, Tem.0)	Assistant Legal Adviser (Grade IV) (40 posts – Pmt.38, Tem.2)	Rs.10,000-15,

- The following rule shall be inserted after Rule 11 of the Indian Legal Service Rules, 1 namely:-
  - 11A. Consequent upon the merger of the cadre of "Law Officers" of the Commission of India with the Indian Legal Service with effect from the date of coming force of these amendment rules, the seniority shall be determined in accordance with general instructions issued by the Central Government in that behalf, from time to time
- The First Schedule appended to the Indian Legal Service Rules, 1957 shall be substituted the following revised schedule:-

# FIRST SCHEDULE [See Rules 2(c), 3(2), 12 and 14] THE INDIAN LEGAL SERVICE (TOTAL STRENGTH: 134) COMPOSITION



3	4		Department	of Legal Aff	alra	Legislative I	Scale of		
	Perma- nent	Tempo- rary	Designation	Perma- nent	Tempo- rary	Designation	Perma- nent	Tempo- racy	Pay (Ru)
	2	3	4	5	6	7	8	9	10
0.00	18	4	Joint Secretary & Legal Adviser	14	1	Joint Secretary & Legislative Counsel	4	3	18400-500- 22400/-
	19	2	Additional Legal Adviser 1	15	2	Additional Legislative Counsel	4	-	14300-400- 18300/-
A	28	4	Deputy Legal , Adviser	18	4	Deputy Legislative Counsel	10	•	12000-375- 16500/-
	57	2	Assistant Legal Adviser	43	2	Assistant Legislative Counsel	14	-	10000-325- 15200/-

The principle rules were published vide Notification No.SRO:3084-A(CLSR), dated

### Subsequently amended by:

PRODUCTION OF THE PROPERTY OF

- (i) Notification No.GSR 1608, dated 28.9.1963
  - (ii) Notification No.GSR 1416, dated 27.7.1968
  - (iii) Notification No.GSR 1423, dated 27.7.1968
  - (iv) Notification No.GSR 1050, dated 3.5.1969
  - (v) Notification No.GSR 1981, dated 23.8.1969
  - (vi) Notification No.GSR 2, dated 6.1.1979
  - (vii) Notification No.GSR 72, dated 20.1.1979
- (viii) Notification No.GSR 658, dated 12.5.1979
- (ix) Notification No.GSR 270(E), dated 29.3.1982
- (x) Notification No.GSR 668, dated 17.9.1983
- (xi) Notification No.GSR 1161(E), dated 22.10.1986
- (xii) Notification No.GSR 658, dated 29.6.1987
- (xiii) Notification No.GSR 872, dated 28.11.1987
- (xiv) Notification No.GSR 658, dated 20.8.1988
- (xv) Notification No.GSR 176, dated 10.8.1998

[F. No. A-60011/6/2002-Admn. I (LA)] .

#### MINISTRY OF LAW AND JUSTICE

# (Department of Legal Affairs)



New Delhi, the 28th December, 2005



G.S.R. 751(E) - In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and in order to merge the cadres of Advocates of Central Agency Section and Main Secretariat and Branch Secretariats at Kolkata and Mumbai with the Indian Legal Service in the Department of Legal Affairs, Ministry of Law and Justice, the President hereby makes the following rules further to amend the Indian Legal Service Rules 1957, namely:-

- These Rules may be called the Indian Legal Service (Amendment) Rules 1(1)2005
- They shall come into force on the date of their publication in the Official (2) Gazette
- In accordance with the provisions contained in Rule 14 of the Indian Legal Service Rules 1957, the following posts of Advocates in different grades in the Central Agency Section and Main Secretariat and Branch Secretariats at Kolkata and Mumbai in the Ministry of Law and Justice, will stand added to the corresponding grades of the Indian Legal Service in the Department of Legal Affairs for being treated as duty posts as indicated below:

SI. No.	Place of office/Name of post	Corresponding posts in Indian Legal Service (Department of Legal Affairs) in which added	Proposed revised		
(a)	A. Central Agency Section  Senior Government  Advocate (1 post - Pmt.) (Rs. 18400-22400)	Joint Sccretary and Legal	Joint Secretary and Government Counsel (Grade I)		

eh i		Additional Legal Advisors (Grade II) (Rs. 14300-18300)	General Grade III General (Grade III General (Grade III
(c)	Deputy Government Advocate (3 posts - pmt) (Rs.12000-16500)	Deputy Legal Advisor (Grade III) (Rs.12000-16500)	Counsel (Grade III) (Rs.12000-16500)
(d)	Assistant Government Advocate (4 posts - pmt) (Rs 10000-15200)	Assistant Legal Advisor (Grade IV) (Rs 10000-15200)	Assistant Government Counsel (Grade IV) (Rs 10000-15200)
(c)	Scruor Central Government Advocate (2	Adviser (Grade I) (Rs 18400-	Joint Secretary & Government
	posts - pmt) (Rs.18400-   22400)	22400)	Counsel (Grade 1)     (Rs. 18400-22400)
(f)	Central Government Advocate (6 posts - pmt) (Rs.14300-18300)	Additional Legal Adviser (Grade II) (Rs.14300-18300)	Additional Government Counsel (Grade II)

One post of Government Advocate in the Central Agency Section in the scale of Rs. 16400-20000 is temporarily merged with Grade II with the scale of pay as personal to its incumbent till he gets promotion to Grade I since there is no parallel pay scale in the four grades of Indian Legal Service.

- The following rule shall be inserted after Rule 11A of the Indian Legal Service Rules 1957, namely:-
- 11B. Consequent upon the merger of the cadres of Advocates of Central Agency Section and Main Secretariat and Branch Secretariats at Kolkata and Mumbai, with the Indian Legal Service with effect from the date of coming into force of these amendment rules, the seniority shall be determined in accordance with the general instructions issued by the Central Government in that behalf from time to time.

As regards the lone post of Government Advocate in the scale of Rs. 16400-20000 in the Central Agency Section, the incumbent of the post shall temporarily stand merged with Grade II of fLS with his scale of pay as personal to him till he gets promotion to Grade I of the Indian Legal Service.

The First Schedule appended to the Indian Legal Service (Amendment)
 Rules 2003 shall be substituted by the following schedule -

# FIRST SCREDULE. [See Rules 2(c), 3(2), 12 and 14] THE INDIAN LEGAL SERVICE



#### (TOTAL STRENGTH: 148) COMPOSITION

Grade	Strength of Grade		Department of Legal Affairs		Legislative Department			Scale of Pay (Rs.)	
	Penna- nent	Tempo- rary	Designation	Perma- nent	Tempo- rary	Designation	Perma neni	Tempo-	I Anne
1	2	3	4	5	6	7 -	8	, 9	10
1	22	-	Joint Secretary & Govt Counsel	17		Joint Secretary & Legislative Counsel	5		18400- 500- 22400-
п	32	2	Additional Govt. Counsel	28	2	Additional Legislative Counsel	đ		14360- 400- 18300-
Ш	31	1	Deputy Govt. Counsel	21	-1	Deputy Legislative Counsel	10		12000- 375- 16500/-
IV	59		Assistant Govt. Counsel	45	-	Assistant Legislative Counsel	14		10000- 325- 15200/-

# \*\*One post in the Department of Legal Affairs is in the scale of 16,400-20,000/-

 The principle rules were published vide notification No.SRO:3084-A(CLSR), dated 25.9.1957.

#### Subsequently amended by:

(i)	Notification No. GSR 1608, dated 28:09 1963
(ii)	Notification No. GSR 1416, dated 27.07.1968
(iii)	Notification No. GSR 1423, dated 27.07.1968
(iv)	Notification No. GSR 1050, dated 03.05.1969
(v)	Notification No. GSR 1981, dated 23.08.1969
(vi)	Notification No. GSR 2, dated 06.01.1979
(vii)	Notification No. GSR 72, dated 20.01 1979
(viii)	Notification No. GSR 658, dated 12.05.1979
(ix)	Notification No. GSR 270 (E), dated 29.03.1982
(x)	Notification No. GSR 668, dated 17.09.1983
(xi)	Notification No. GSR 1161 (E), dated 22.10.1986
(xii)	Notification No. GSR 658, dated 29.06:1987
(xiii)	Notification No. GSR 872, dated 28.11.1987
(xiv)	Notification No. GSR 658, dated 20.08,1988
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1201	Constant a No. GSR 176, dated 10 08 1988
(21)	Feotification No. GSR 228 (E), dated 21 03 2003

# MINISTRY OF LAW AND JUSTICE

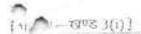


# (Department of Legal Affairs)

# NOTIFICATION-

New Delhi, the 10th May, 2008

- G.S.R. 358(E).— In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Indian Legal Service Rules 1957, to de-merge the service cadre in the Department of Legal Affairs and to create three different cadres within that Service, namely:-
- 1 (1) These rules may be called the Indian Legal Service (Amendment) Rules, 2008.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Indian Legal Service Rules, 1957 (hereinafter referred to as the principal rules), for rule 6, the following rule shall be substituted, namely:-



- \* 6. Filling up duty posts. (1) A duty post, in Grade I or Grade II, barring the duty post of Grade II of the Service cadre of Legal Advisers and Grade II of the Service cadre of Government Advocates, shall be filled by promotion of a member of the Service in the next lower grade failing which by direct recruitment. The duty post of Grade II of the Service cadre of Legal Advisers (Additional Legal Adviser) shall be filled 90% by promotion failing which by deputation and 10% by direct recruitment. The duty post of Grade II of the Service cadre of Government Advocates (Additional Government Advocate) shall be filled 33.33% by promotion failing which by deputation and 66.67% by direct recruitment.
- (2) A duty post in Grade III of the Service shall be filled alternatively by direct recruitment and by promotion of a member of the Service in Grade IV.
- A duty post in Grade IV of the Service, barring the duty post in (3) Grade IV of the Service cadre of Legal Advisers, Grade IV of the Service cadre of Government Advocates and Grade IV of the Service cadre of Law Officers in the Law Commission of India, shall be filled by promotion of persons holding any post specified in the Third Schedule and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). A duty post in Grade IV of the Service cadre of Legal Advisers shall be filled by promotion of persons holding any post specified in the Third Schedule under the Service cadre of Legal Advisers and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). A duty post in Grade IV of the Service cadre of Government Advocates shall be filled by promotion of persons holding the post specified in the Third Schedule under the ILS cadre of Government Advocates and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). The officers holding the post in the Third Schedule under the Service cadre of Government Advocates will be eligible for promotion if they are eligible for enrollment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules. A duty post in Grade IV of the Service cadre of Law Officers in the Law Commission of India shall be filled 20% by promotion of persons holding post specified in the Third Schedule under the Service cadre of Law Officers, 40% by deputation/absorption; and 40% by direct recruitment.
- 3. For rule 6A of the principal rules, the following rule shall be substituted, namely:-

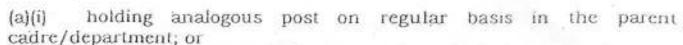
# "6A. Filling of duty posts by deputation/absorption :-

The field of selection for deputation/absorption to the various grades shall be as under:

Additional Legal Adviser [Rs. 14,300-18,300]

#### Deputation

Officers of the Central Government



(ii) with five years' service in the grade rendered after appointment thereto on regular basis in posts in the scale of pay of Rs.12,000-16,500/- or equivalent in the parent cadre/department; and

(b) possessing the educational qualifications and experience prescribed

for direct recruitment under rule 7.

Additional Government Advocate (Rs. 14,300-18,300)

#### Deputation

Officers of the Central Government;

(a)(i) holding analogous post on regular basis in the parent cadre/department; or

(ii) with five years' service in the grade rendered after appointment thereto on regular basis in posts in the scale of pay of Rs.12,000-16,500/- or equivalent in the parent cadre/department; and

(b) possessing the educational qualifications and experience for direct recruitment prescribed under rule 7 and is eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules.

Grade IV of the Service cadre of Law Officers of the Law Commission of India (Rs.10,000-15,200)

#### Deputation/absorption

Officers of the Central Government:

(a)(i) holding analogous post on regular basis in the parent cadre/department; or

(ii) with five years' service in the grade rendered after appointment thereto on regular basis in posts in the scale of pay of Rs.8,000-13,500/or equivalent in the parent cadre/department; or

(iii) with six years' service in the grade rendered after appointment thereto on regular basis in post in the scale of pay of Rs.7,500-12,000 or equivalent in the parent cadre/department; and

(b) possessing the educational qualifications and experience prescribed for direct recruitment under rule 7.

The period of deputation shall be three years, which may in special circumstances, be extended to five years as the Central Government may think fit".

- In sub-rule (IA) of rule 7 of the principal rules, for claus following clause shall be substituted, namely:-
- to a person (not being a member of a State Judicial Service or a legal practitioner) with experience in legal advice work if such post is in the Legal Adviser Service cadre in the Department of Legal Affairs, research work if such post is in the Law Officer Service cadre in the Department of Legal Affairs and experience of litigation work if such post is in the Government Advocate Service cadre of the Department of Legal Affairs. Further, in making appointment by direct recruitment to any duty post in the Government Advocate Service cadre in the Department of Legal Affairs, the candidate should be eligible for enrollment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules".
- In sub-rule (1) of rule 8 of the principal rules, for clause (iv), the following clause shall be substituted, namely:-
- "(iv) to a duty post in Grade IV, unless he has held one or more posts specified in the Third Schedule and possesses six years' regular service in posts carrying the pay of Rs.7500-12000, seven years' regular service in posts carrying the pay scale of Rs.7450-11500 and eight years' regular service in posts carrying the pay scale of Rs.6500-10500. Further, for promotion to a duty post in Grade IV in the Government Advocate Service cadre in the Department of Legal Affairs, the candidate should be eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules"
- For rule 11 of the principal rules, the following rule shall be substituted, namely:-
- "11. Seniority:- (1) A list of members of the service shall be maintained separately for Legislative Department and each of the three cadres in the Department of Legal Affairs as indicated in the First Schedule' to these rules, in the order of their seniority.

The seniority of members of the service in each Department shall be determined in accordance with the general instructions issued by the Central Government in that behalf, from time to time.

Note :-

The single post of Government Advocate in the scale of Rs. 16400-20000 in Central Agency Section of the Department of Legal Affairs stands downgraded from the pay scale of Rs.16400-20000 to the pay scale of Rs. 14300-18300 with effect from 1st December, 2007".

In the principal rules, for the 'First Schedule' and the 'Third Schedule', the following First and Second Schedule shall respectively be substituted, namely :-

#### "FIRST SCHEDULE (See rules 2(c), 3(2), 12 and 14) THE INDIAN LEGAL SERVICE (TOTAL STRENGTH: 146)



COMPOSITION

				COMPO					
		J. Tal.	Dep	artment of	Legal A	Mairs			
	Indian Legal Service cadre of Legal Advisors in the Main Secretariat and Branch Secretariats at Mumbai, Kolkatta, Chennai and Bangalore			Indian Legal Service cadre of Law Officers in the Law Commission of India			Indian Legal Service cadre of Government Advocates in the Central Agency Section and the Branch Secretariats at Mumbai and Kolkatta		
Grade	Desig- nation	Perm- anent	Temp	Desig- nation	Perm anent	Temp	Desig- nation	Perm- anent	Temp- orary
I	Joint Secretary and Legal Adviser	13	Nil	Joint Secretary and Law Officer	Nil.	1. 1.	Senior Gover- nment Advocate	3	Nil
п	Additio- nal Legal Adviser	19	- ,0505	nal Law Officer 4	la guq al-aguq gerbyan	361 LG 2324		8**	1
, III	Deputy Legal Adviser	16 2 ir	ra Niljan	Deputy Law Officer	, Mile Au Leros	. 18 11.	Deputy: Gover- nment	1 14 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Nil
IV	Assistant Legal Adviser	36	···Nil	Assistant Law Officer	5	Nil	Advocate Assistant Gover- nment Advocate	4	Nil

The Central Government has, in exercise of the powers conferred by rule 14 of the principal rules vide its order number 81 dated 27th September, 2007 de-merged the cadre of Government Counsels in the Service in the Department of Legal Affairs and created three different cadres within that department consisting of the following cadres with duty posts as under:-

Legal Advisers Service cadre in the Main and Branch Secretariats:

name of the duty post	Grade -	Scale of pay
Joint Secretary and Legal Adviser		Rs.18,400-22,400/-
Additional Legal Adviser	Grade II	Rs.14,300-18,300/-
Deputy Legal Adviser	Grade III	Rs.12,000-16,500/-
Assistant Legal Adviser	Grade IV	Rs.10,000-15,200/-

Law Officer Service cadre in the	a Law Commi	ssion of Indian (54
Name of the duty post	Grade	Scale of pay
Joint Secretary and Law Officer	Grade I	Rs.18,400-22,400/-
Additional Law Officer	Grade II	Rs.14,300-18,300/-
Deputy Law Officer	Grade III	Rs:12,000-16,500/-
Assistant Law Officer	Grade IV	Rs.10,000-15,200/-

Government Advocate Service cadre in the Central Agency Section and Branch Secretarists in Mumbai and Kollratta:

Name of the duty post	Grade	Scale of pay
Senior Government Advocate	Grade I	Rs.18,400-22,400/-
Additional Government Advocate	Grade II	Rs.14,300-18,300/-
Deputy Government Advocate	Grade III	Rs.12,000-16,500/-
Assistant Government Advocate	Grade IV	Rs.10,000-15,200/-

	Legislative Departm	nent .	
Grade:	Designation	Permanent	Temporary
1	Joint Secretary and Legislative Counsel	5,,	1
- II	Additional Legislative Counsel	4	Nil
III	Deputy Legislative Counsel	9 17	Nil
IV	Assistant Legislative Counsel	13	Nil

1 21 31 31 31 31 31 31 31 31 31 31 31 31 31	ary posts
	25
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28	3

\*\* The single post of Government Advocate in the scale of Rs.16400-20000 in Central Agency Section of the Department of Legal Affairs stands downgraded from the pay scale of Rs.16400-20000 to the pay scale of Rs.14300-18300 with effect from 1st December, 2007

#### THIRD SCHEDULE (See rule 6(3) and 8(1) (iv)) POSTS IN THE MINISTRY OF LAW AND JUSTICE

Legal Adviser cadre of the Service	Feeder post to the Law Officer cadre of the Service	I D
(Legal)		Junior Central Government Advocate



# Legislative Department

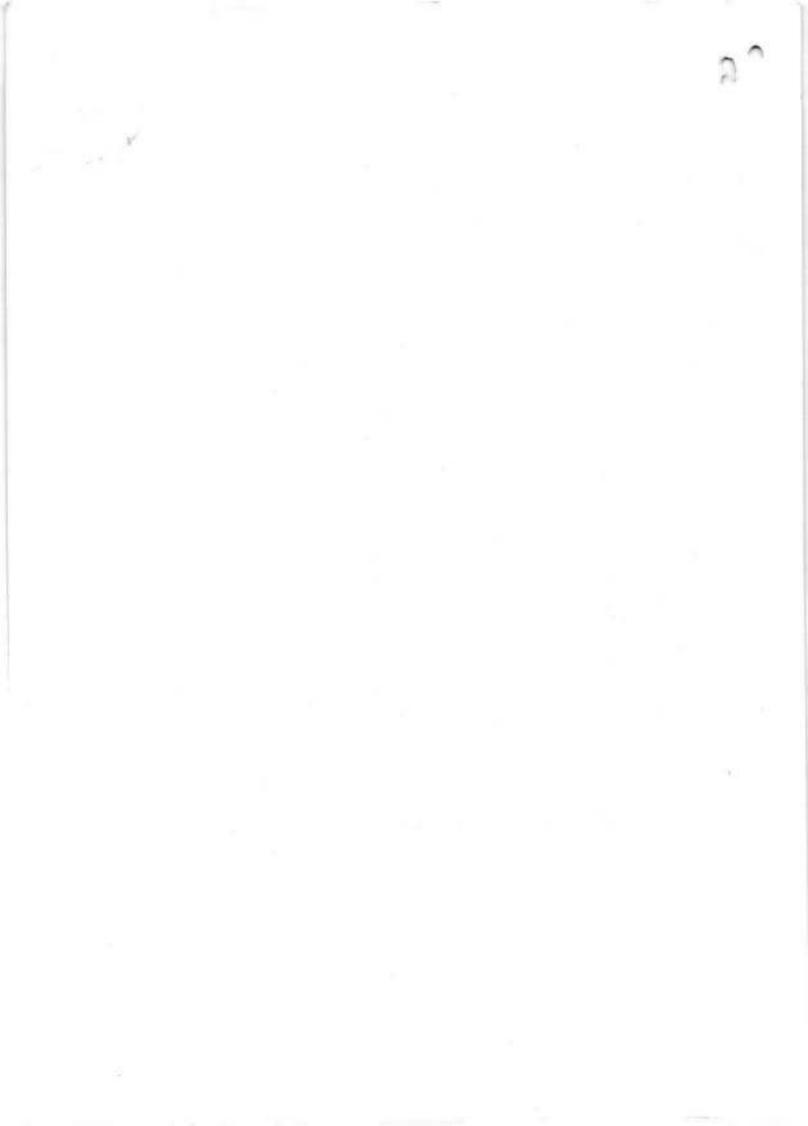
Superintendent (Legal) and Confidential Superintendent in Legislative Department".

Note: The principal rules were published in the Gazette of India vide number SRO:3084-A (CLSR), dated 25.9.1957 and subsequently amended vide number:

- GSR 1608, dated 28.09.1963; (i)
- GSR 1416, dated 27.07.1968; (11)
- GSR 1423, dated 27.07.1968; (iii)
- GSR 1050, dated 03.05.1969; (iv)
- GSR 1981, dated 23.08.1969; (v)
- GSR 1900, dated 21.11.1970; (vi)
- (vii) GSR 2, dated 06.01.1979;
- GSR 72, dated 20.01.1979; (viii)
- GSR 658, dated 12.05.1979; (ix)
- GSR 270(E), dated 29.03.1982; (x)
- GSR 668, dated 17.09.1983; (xi)
- (xii) GSR 1161(E), dated 22.10.1986;
- GSR 658, dated 29.06.1987; (xiii)
- (xiv) GSR 872, dated 28.11.1987;
- GSR 658, dated 20.08.1988; (xv)
- GSR 176, dated 10.08.1988; (xvi)
- (xvii) GSR 228(E), dated 21.03.2003; and
- (xviii) GSR 751(E), dated 28.12.2005.

[F. No. A-60011/6/2002-Admn.I (LA)]

P. K. MALHOTRA, Jt. Secy. & Government Counsel (Admn.)



# MINISTRY OF LAW AND JUSTICE

# (Department of Legal Affairs) NOTIFICATION

New Delhi, the 28th March, 2011

G.S.R. 275(E).—In exercise of the powers conferred by the previse to article 309 of the Constitution, the President hereby makes the following rules further to amend the Indian Legal Service Rules, 1957, namely:—

- (1) These rules may be called the Indian Legal Service (Amendment) Rules, 2011.
- (2) They shall be deemed to have come into force with effect from the 1st January, 2006.
  - 2. In the Indian Legal Service Rules, 1957,-
  - (a) for the letters and figures "Rs. 18,400-22,400", "Rs. 16,400-20,000", "Rs. 14,300-18,300", "Rs. 12,000-16,500", "Rs. 10,000-15,200", "Rs. 8,000-13,500", "Rs. 7,500-12,000", "Rs. 7,450-11,500" and "Rs. 6,500-10,500", wherever they occur, the words, figures and letters "Pay-Band-4: Rs. 37,400-67,000 plus Grade Pay Rs. 10,000", "Pay-Band-4: Rs. 37,400-67,000 plus Grade Pay Rs. 8,900", "Pay-Band-4: Rs. 37,400-67,000 plus Grade Pay Rs. 8,900", "Pay-Band-4: Rs. 37,400-67,000 plus Grade "Pay Rs. 8,700", Pay-Band-3: Rs. 15,600-39,100 plus Grade Pay Rs. 7,600", "Pay-Band-3: Rs. 15,600-39,100 plus Grade Pay Rs. 5,400", "Pay-Band-3: Rs. 15,600-39,100 plus Grade Pay Rs. 5,400", "Pay-Band-3: Rs. 15,600-39,100 plus Grade Pay Rs. 5,400", "Pay-Band-3: Rs. 15,600-39,100 plus Grade Pay Rs. 5,400",



# A: EXTRAORDINARY



"Pay-Band-2: Rs. 9,300-34,800 plus Grade Pay Rs. 4,800", "Pay-Band-2: Rs. 9,300-34,800 plus Grade Pay Rs. 4,600" and "Pay-Band-2: Rs. 9,300-34,800 plus Grade Pay Rs. 4,200" shall respectively be substituted;

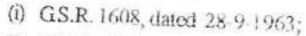
(b) in the First Schedule, for the words "Scale of Pay", wherever they occur, the following shall be substituted, namely,—

"Pay Band + Grade Pay or Pay Scale".

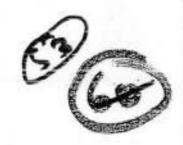
[F. No. A-60011/60/2010-Admn. I (LA)]
M. K. SHARMA, Jt. Secy. & Legal Adviser

Explanatory Memorandum:—In order to bring uniformity in the Indian Legal Service Rules, 1957, in terms of the new pay structure as per the Central Civil Services (Revised Pay) Rules, 2008 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 622(E), dated the 29th August, 2008, retrospective effect is required to be given to these rules. It is certified that no person is being adversely affected by giving this retrospective effect to these rules.

Note: The principal rules were published in the Gazette of India, vide number S.R.O. 3084A (CLSR), dated the 25th September, 1957 and subsequently amended vide number:



- (ii) GS.R. 1416, dated 27-7-1968;
- (iii) GS.R. 1423, dated 27-7-1968;
- (iv) GS.R. 1050, dated 3-5-1969;
- (v) GS.R. 1981, dated 23-8-1969;
- (vi) GS.R. 1900, dated 21-11-1970;
- (vii) GS.R. 2, dated 6-1-1979;
- (viii) GS.R. 72, dated 20-1-1979;
  - (ix) GS.R. 658, dated 12-5-1979;
  - (x) GS.R. 270(E), dated 29-3-1982;
- (xi) GS.R. 668, dated 17-9-1983;
- (xii) GS.R. 1161(E), dated 22-10-1986;
- (xiii) GS.R. 658, dated 29-6-1987;
- (xiv) GS.R. 872, dated 28-11-1987;
- (xv) GS.R. 176, dated 10-8-1988;
- (xvi) GS.R. 658, dated 20-8-1988;
- (xvii) GS.R. 228(E), dated 21-3-2003;
- (xviii) GS.R. 751(E), dated 28-12-2005; and
  - (xix) GS.R. 358(E), dated 10-5-2008.



#### MINISTRY OF LAW AND JUSTICE

# (Department of Legal Affairs)

#### NOTIFICATION

New Delhi, the 27th December, 2011



G.S.R. 904(E).—In exercise of the powers conferred by the proviso to article 309 of the onstitution, the President hereby makes the following rules further to amend the Indian Legal Service ules, 1957, namely:-

- (1) These rules may be called the Indian Legal Service (Amendment) Rules, 2011.
  - (2) They shall come into force on the date of their publication in the Official Gazette.
- In the Indian Legal Service Rules, 1957, -
  - (a) in rule 8, in sub-rule (1), for clause (iv) and the Note thereunder, the following shall be substituted, namely:-

"(iv) to a duty post in Grade IV, unless he has held one or more posts specified in the Third Schedule; and -

possesses six years' regular service in post of the Superintendent (Legal) (PB – 2 Rs.9300 – 34, 800/- plus Grade Pay of Rs.4800/-) failing which eight years' combined regular service in the posts of Assistant (Legal) (PB – 2 Rs.9300 – 34, 800/- plus Grade Pay of Rs.4600/-) and Superintendent (Legal) (PB – 2 Rs.9300 – 34, 800/- plus Grade Pay of Rs.4800/-) out of which three years' regular service shall be in the post of Superintendent (Legal);

or

possesses seven years' regular service in the posts of Junior Central Government Advocate/Librarian Grade-I (PB - 2 Rs.9300 - 34, 800/- plus Grade Pay of Rs.4600/-):

Provided that for promotion to a duty post in Grade-IV in the Government Advocate Service Cadre in the Department of Legal Affairs, the person shall be eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1966, as amended from time to time, and for registration as an Advocate-on-Record of that Court under the said rules.



Note 1: In the case of officers who are holding any of the posts mentioned in the Schedule on regular basis on the date of commencement of the Indian Legal Service (Amendment) Rules, 1987, the eligibility service for promotion to posts in Grade IV shall be three years' regular service in the feeder grade.

Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors shall also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 3: The eligibility list for promotion to the grade of Assistant Legal Adviser shall be prepared with reference to the date of completion of the prescribed qualifying service by the officers in the respective grade or post.";

(b) in the Third Schedule, under the heading "Legislative Department", the words "and Confidential Superintendent" shall be omitted.

IF. No. A-60011/16/2010-Admn. I (LA)]

M. K. SHARMA, Jt. Secy. and Legal Advisor (Admn.)

Note: The principal rules were published in the Gazette of India vide notification number SRO: 3084-A (CLSR), dated 25.09.1957 and subsequently amended vide the following notifications, namely:-

- GSR. 1608, dated 28.09.1963; (i)
- GSR. 1416, dated 27.07.1968; (ii)
- GSR. 1423, dated 27.07.1968; (iii)
- GSR. 1050, dated 03.05.1969; (iv)
- GSR. 1981, dated 23.08.1969; (v)
- GSR. 1900, dated 21.11.1970; (vi)
- GSR. 2, dated 06.01.1979; (vii)
- GSR. 72, dated 20.01.1979; (viii)
- GSR, 658, dated 12.05.1979; (ix)
- GSR. 270(E), dated 29.03.1982; (x)
- GSR. 668, dated 17.09.1983; (xi)
- GSR. 1161(E), dated 29.06.1987; (xii)
- GSR. 658, dated 29.06.1987; (xiii)
- GSR. 872, dated 28.11.1987; (xiv)
- GSR, 176, dated 10.08,1988;
- (xv) GSR. 653, dated 20.08.1988; (xvi)
- GSR. 228(E), dated 21.03.2003; (xvii)
- GSR. 751(E), dated 28.12.2005; and (xviii)
- GSR. 358(E), dated 10.05.2008. (xix)

